

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

Meeting No. 21/82/2015 of 2015-16, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, **held on 22.03.2016** under the **Chairmanship of Dr. S.K. Bansal, Jt. DGFT** in Room No.107, Udyog Bhawan, New Delhi.

Following members were present:-

Shri D.N.Mathur, Consultant, D/o Pharmaceuticals.
Shri Nirmal Kumar, Dy. DGFT
Shri M.V. Singh, FTDO, DGFT

The committee went through the minutes of earlier NC-III meeting No. 20/82 was held 09.03.2016 and approved the same.

Note:

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations / Deficiencies received from the concerned Technical authority in the same case or a different case of another firm with the same product. A scanned copy of such document is placed at the end of the Minutes. In some cases, the scanned copy uploaded may be unsigned. In both these instances, the scanned copy uploaded is to be accepted

MEETING NUMBER : 21/82-ALC4/2015 MEETING DATE : 22.03.2016

1	Case No.:132/8/82-ALC4/2014	Party Name:PROVENTUS LIFE SCIENCES PRIVATE LIMITED,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00796/AM15/	RLA File :04/24/040/00395/AM08/	Lic.No/Date:0410094357 12.03.2008	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.05 dated 25.6.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

2	Case No.:36/19/82-ALC4/2014	Party Name:ALKALI METALS LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01524/AM15/	RLA File :09/24/040/00503/AM12/	Lic.No/Date:0910052125 12.04.2012	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

3	Case No.:38/19/82-ALC4/2014	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01526/AM15/	RLA File :09/24/040/00050/AM13/	Lic.No/Date:0910052706 21.05.2012	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:18/19/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
4	HQ File :01/82/050/01506/AM15/	RLA File :09/24/040/00085/AM13/	Lic.No/Date:0910052887 05.06.2012	Defer Date:26.04.2016
	Decision : The Committee noted that information furnished by the firm is incomplete. The Committee decided to call for Central Excise Certificate for production consumption of export product and deferred the case.			
	Case No.:173/5/82-ALC4/2015	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
5	HQ File :01/82/050/00313/AM16/	RLA File :05/23/040/00069/AM14/	Lic.No/Date:0510356983 13.06.2013	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
	Case No.:31/4/82-ALC4/2014	Party Name:UNIVERSAL BIOFUELS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
6	HQ File :01/82/050/00279/AM15/	RLA File :09/24/040/00155/AM14/	Lic.No/Date:0910056959 31.07.2013	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.19 dated 25.2.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			
	Case No.:41/16/82-ALC4/2013	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
7	HQ File :01/82/050/00854/AM14/	RLA File :07/24/040/00188/AM14/	Lic.No/Date:0710098283 16.09.2013	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
	Case No.:62/2/83-ALC1/2014	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
8	HQ File :01/83/050/00019/AM15/	RLA File :07/24/040/00279/AM14/	Lic.No/Date:0710099790 20.11.2013	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
	Case No.:140/23/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
9	HQ File :01/82/050/01187/AM14/	RLA File :03/95/040/00495/AM14/	Lic.No/Date:0310758627 21.11.2013	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
10	Case No.:192/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved

	HQ :01/82/050/00196/AM15/	File	RLA :09/24/040/00513/AM14/	File	Lic.No/Date:0910058896 10.01.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/738/2015-PI(Norms) dated 07.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.					
11	Case No.: 48/13/82- ALC4/2015	Party Name:	BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:	21/82- ALC4/2015 22.03.2016	Status: Case Deferred
	HQ :01/82/050/01011/AM16/	File	RLA :03/94/040/00860/AM14/	File	Lic.No/Date:0310766718 17.01.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC					
12	Case No.: 208/3/82- ALC4/2014	Party Name:	OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:	21/82- ALC4/2015 22.03.2016	Status: Case Deferred
	HQ :01/82/050/00212/AM15/	File	RLA :09/24/040/00515/AM14/	File	Lic.No/Date:0910059017 22.01.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.13/AM16 dt. 27.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.					
13	Case No.: 108/3/82- ALC4/2014	Party Name:	CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:	21/82- ALC4/2015 22.03.2016	Status: Case Deferred
	HQ :01/82/050/00112/AM15/	File	RLA :03/94/040/00908/AM14/	File	Lic.No/Date:0310767733 24.01.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.17/AM16 dt. 27.01.2016 is awaited. The Committee accordingly decided await the reply and deferred the case					
14	Case No.: 177/3/82- ALC4/2014	Party Name:	INDO AMINES LIMITED	Meet No/Date:	21/82- ALC4/2015 22.03.2016	Status: Case Deferred
	HQ :01/82/050/00181/AM15/	File	RLA :03/94/040/00958/AM14/	File	Lic.No/Date:0310768616 30.01.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.13/AM16 dt. 27.11.2015 and NC meeting No.16/AM16 is awaited. The Committee accordingly decided await the reply and deferred the case.					
15	Case No.: 58/6/82- ALC4/2014	Party Name:	BAYER CROPSCIENCE LIMITED	Meet No/Date:	21/82- ALC4/2015 22.03.2016	Status: Case Deferred
	HQ :01/82/050/00460/AM15/	File	RLA :03/94/040/00797/AM14/	File	Lic.No/Date:0310772503 28.02.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.17/AM16 dt. 27.01.2016 is awaited. The Committee accordingly decided await the reply and deferred the case.					

16	Case No.: 106/3/82-ALC4/2014	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00110/AM15/	RLA File :03/95/040/00960/AM14/	Lic.No/Date:0310772411 28.02.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.17/AM16 dt. 27.01.2016 is awaited. The Committee accordingly decided await the reply and deferred the case.			

17	Case No.: 62/21/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01767/AM16/	RLA File :09/24/040/00607/AM14/	Lic.No/Date:0910059466 03.03.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/285/2014-PI(Norms) dated October,2014 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

18	Case No.: 58/4/82-ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00306/AM15/	RLA File :22/24/040/00100/AM14/	Lic.No/Date:2210014694 14.03.2014	Defer Date:26.04.2016
	Decision : : The Committee decided to send copy of application again to DoP.			

19	Case No.: 57/3/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00061/AM15/	RLA File :05/23/040/00506/AM14/	Lic.No/Date:0510382053 18.03.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.17/AM16 dt. 27.01.2016 is awaited. The Committee accordingly decided await the reply and deferred the case.			

20	Case No.: 51/5/82-ALC4/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00368/AM15/	RLA File :03/94/040/01098/AM14/	Lic.No/Date:0310776087 27.03.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.13/AM16 dt. 27.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

21	Case No.: 51/6/82-ALC4/2014	Party Name:PERFECT INDUSTRIES PRIVATE LIMITED.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00453/AM15/	RLA File :03/95/040/01054/AM14/	Lic.No/Date:0310776759 02.04.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.17/AM16 dt. 27.01.2016 is awaited. The Committee accordingly decided await the reply and deferred the case.			

22	Case No.: 50/6/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00452/AM15/	RLA File :03/95/040/01061/AM14/	Lic.No/Date:0310776760 02.04.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.17/AM16 dt. 27.01.2016 is awaited. The Committee accordingly decided await the reply and deferred the case.			
23	Case No.: 20/6/82-ALC4/2014	Party Name:ADISHANK CHEMICALS PVT.LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00422/AM15/	RLA File :03/94/040/01140/AM14/	Lic.No/Date:0310777786 09.04.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.17/AM16 dt. 27.01.2016 is awaited. The Committee accordingly decided await the reply and deferred the case.			
24	Case No.: 1/2/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00003/AM15/	RLA File :08/24/040/00008/AM15/	Lic.No/Date:0810130534 11.04.2014	Defer Date:26.04.2016
	Decision : The Committee decided to send copy of application to DoP.			
25	Case No.: 49/13/82-ALC4/2015	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01012/AM16/	RLA File :03/94/040/01118/AM14/	Lic.No/Date:0310779215 23.04.2014	Defer Date:26.04.2016
	Decision : The Committee decided to send copy of application to DCPC.			
26	Case No.: 183/6/82-ALC4/2014	Party Name:TIDE INDUSTRIES	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00585/AM15/	RLA File :34/24/040/00005/AM15/	Lic.No/Date:3410039854 23.04.2014	Defer Date:26.04.2016
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/40/2011-Ch-II dated 04.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
27	Case No.: 237/6/82-ALC4/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00639/AM15/	RLA File :17/24/040/00002/AM15/	Lic.No/Date:1710005803 05.05.2014	Defer Date:26.04.2016
	Decision : The Committee decided to send copy of application to DCPC.			
28	Case No.: 13/2/82-	Party Name:JUBILANT	Meet No/Date:21/82-	Status: Case

	ALC4/2015	LIFE SCIENCES LIMITED	ALC4/2015 22.03.2016	Deferred
	HQ File :01/82/050/00028/AM16/	RLA File :05/23/040/00080/AM15/	Lic.No/Date:0510387607 28.05.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.17/AM16 dt. 27.01.2016 is awaited. The Committee accordingly decided await the reply and deferred the case.			
29	Case No.:38/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00702/AM15/	RLA File :09/24/040/00108/AM15/	Lic.No/Date:0910060258 28.05.2014	Defer Date:26.04.2016
	Decision : The committee decided to send copy of application again to DoP.			
30	Case No.:165/6/82-ALC4/2014	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00567/AM15/	RLA File :02/24/040/00037/AM15/	Lic.No/Date:0210203844 05.06.2014	Defer Date:26.04.2016
	Decision : The committee decided to send copy of application again to DCPC.			
31	Case No.:106/8/82-ALC4/2014	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00770/AM15/	RLA File :03/94/040/00131/AM15/	Lic.No/Date:0310785223 12.06.2014	Defer Date:26.04.2016
	Decision : The committee decided to send copy of application again to DCPC.			
32	Case No.:60/10/82-ALC4/2014	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00974/AM15/	RLA File :08/24/040/00116/AM15/	Lic.No/Date:0810132332 13.06.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.11/AM16 dt. 28.10.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			
33	Case No.:77/8/82-ALC4/2014	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00741/AM15/	RLA File :03/94/040/00196/AM15/	Lic.No/Date:0310785501 17.06.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.19/AM16 dt. 25.02.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			
34	Case No.:20/8/82-ALC4/2014	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0910060467	Defer

	:01/82/050/00684/AM15/	:09/24/040/00139/AM15/	17.06.2014	Date:26.04.2016
Decision : The Committee noted that information called for from the firm in NC meeting No.04/AM16 dt. 12.06.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.				

35	Case No.: 19/8/82- ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00683/AM15/	RLA File :09/24/040/00153/AM15/	Lic.No/Date:0910060486 18.06.2014	Defer Date:26.04.2016
	Decision : The Committee deferred the case for want of comments of DoP.			

36	Case No.: 202/6/82- ALC4/2014	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00604/AM15/	RLA File :05/23/040/00139/AM15/	Lic.No/Date:0510389232 01.07.2014	Defer Date:26.04.2016
	Decision : The Committee deferred the case for want of comments of DCPC.			

37	Case No.: 44/15/82- ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01331/AM15/	RLA File :09/24/040/00192/AM15/	Lic.No/Date:0910060635 09.07.2014	Defer Date:26.04.2016
	Decision : The Committee deferred the case for want of comments of DoP.			

38	Case No.: 72/10/82- ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00986/AM15/	RLA File :07/24/040/00112/AM15/	Lic.No/Date:0710105884 18.07.2014	Defer Date:26.04.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/17/2016-Ch-II dated 04.03.2016, uploaded at the end of these minutes decided to call for technical information from the firm and deferred the case.			

39	Case No.: 203/5/82- ALC4/2015	Party Name:ALKALOIDS CORPORATION	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00343/AM16/	RLA File :02/24/040/00080/AM15/	Lic.No/Date:0210204732 07.08.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information has been called for from firm by NC in its meeting No.14/82 dated 16.12.2015 is awaited. The Committee accordingly, decided to defer the case.			

40	Case No.: 21/9/82- ALC4/2014	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00818/AM15/	RLA File :13/24/040/00020/AM15/	Lic.No/Date:1310047575 12.08.2014	Defer Date:26.04.2016

Decision : The Committee decided to defer the case for want of comments from DCPC.

41	Case No.: 37/7/82- ALC4/2015	Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00642/AM16/	RLA File :31/83/040/00125/AM15/	Lic.No/Date:3110064792 28.08.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments from DCPC.			

42	Case No.: 254/13/82- ALC4/2014	Party Name:SEQUENT SCIENTIFIC LTD	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01257/AM15/	RLA File :03/95/040/00459/AM15/	Lic.No/Date:0310788513 28.08.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information has been called for from firm by NC in its meeting No.09/82 dated 30.09.2015 is awaited. The Committee accordingly, decided to defer the case.			

43	Case No.: 217/13/82- ALC4/2014	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01220/AM15/	RLA File :03/94/040/00494/AM15/	Lic.No/Date:0310788620 02.09.2014	Defer Date:26.04.2016
	Decision : It was noted that fraudulent CA certificates have been submitted in this case. Committee decided to defer the case.			

44	Case No.: 4/8/82- ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/00668/AM15/	RLA File :09/24/040/00318/AM15/	Lic.No/Date:0910060963 12.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/245/2015-PI(Norms) dated 17.01.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

45	Case No.: 6/8/82- ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00670/AM15/	RLA File :09/24/040/00314/AM15/	Lic.No/Date:0910060964 12.09.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

46	Case No.: 8/8/82- ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/00672/AM15/	RLA File :09/24/040/00315/AM15/	Lic.No/Date:0910060966 12.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/692/2015-PI(Norms) dated 26.02.2016 , uploaded			

at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

47	Case No.: 28/13/82-ALC4/2014	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01031/AM15/	RLA File :03/95/040/00398/AM15/	Lic.No/Date:0310789099 12.09.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.9/82 dated 30.09.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

48	Case No.: 188/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01191/AM15/	RLA File :03/94/040/00102/AM15/	Lic.No/Date:0310789322 17.09.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

49	Case No.: 57/13/82-ALC4/2014	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01060/AM15/	RLA File :05/23/040/00277/AM15/	Lic.No/Date:0510391246 19.09.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.19 dated 25.2.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

50	Case No.: 125/8/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/00789/AM15/	RLA File :09/24/040/00345/AM15/	Lic.No/Date:0910061000 19.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/694/2015-PI(Norms) dated 02.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

51	Case No.: 9/15/82-ALC4/2014	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01296/AM15/	RLA File :09/24/040/00327/AM15/	Lic.No/Date:0910061001 19.09.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

52	Case No.: 17/13/82-ALC4/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:3410040570	Defer

	:01/82/050/01020/AM15/	:34/24/040/00155/AM15/	23.09.2014	Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				

53	Case No.: 49/5/82- ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00189/AM16/	RLA File :09/24/040/00336/AM15/	Lic.No/Date:0910061013 23.09.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.18 dated 10.02.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

54	Case No.: 115/13/82- ALC4/2014	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01118/AM15/	RLA File :02/24/040/00097/AM15/	Lic.No/Date:0210205008 23.09.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

55	Case No.: 74/13/82- ALC4/2014	Party Name:CONSTECH ENTERPRISES PVT.LTD.	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01077/AM15/	RLA File :05/23/040/00282/AM15/	Lic.No/Date:0510391308 24.09.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

56	Case No.: 9/2/82- ALC4/2015	Party Name:JUBILANT GENERICS LTD	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00024/AM16/	RLA File :05/23/040/00261/AM15/	Lic.No/Date:0510391358 26.09.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.15 dated 30.12.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

57	Case No.: 21/13/82- ALC4/2014	Party Name:JUBILANT GENERICS LTD	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01024/AM15/	RLA File :05/23/040/00260/AM15/	Lic.No/Date:0510391357 26.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/288/2015-PI(Norms) dated 21.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

58	Case No.: 19/13/82- ALC4/2014	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01022/AM15/	RLA File :04/24/040/00171/AM15/	Lic.No/Date:0410159504 29.09.2014	Defer Date:26.04.2016

	Decision : The Committee decided to defer the case for want of comments of DoP.
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	Case No.:77/13/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
59	HQ File :01/82/050/01080/AM15/	RLA File :04/24/040/00164/AM15/	Lic.No/Date:0410159520 01.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/184/2015-PI(Norms) dated 15.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:160/13/82-ALC4/2014	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
60	HQ File :01/82/050/01163/AM15/	RLA File :03/94/040/00544/AM15/	Lic.No/Date:0310789976 07.10.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:5/9/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
61	HQ File :01/82/050/00802/AM15/	RLA File :09/24/040/00362/AM15/	Lic.No/Date:0910061060 07.10.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:35/13/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
62	HQ File :01/82/050/01038/AM15/	RLA File :05/23/040/00218/AM15/	Lic.No/Date:0510391491 08.10.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.17 dated 27.1.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

	Case No.:76/13/82-ALC4/2014	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
63	HQ File :01/82/050/01079/AM15/	RLA File :04/24/040/00163/AM15/	Lic.No/Date:0410159566 13.10.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.13 dated 27.11.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

64	Case No.:184/13/82-ALC4/2014	Party Name:J.B. CHEMICALS & PHARMACEUTICALS	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
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		LIMITED		
	HQ File :01/82/050/01187/AM15/	RLA File :03/94/040/00675/AM15/	Lic.No/Date:0310790237 14.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/13/2015-PI(Norms) dated 15.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.: 114/9/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
65	HQ File :01/82/050/00911/AM15/	RLA File :09/24/040/00386/AM15/	Lic.No/Date:0910061094 15.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/245/2015-PI(Norms) dated 17.01.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.: 42/15/82-ALC4/2014	Party Name:PVS AGRO VET	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
66	HQ File :01/82/050/01329/AM15/	RLA File :09/24/040/00246/AM15/	Lic.No/Date:0910061105 16.10.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.11 dated 28.10.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

	Case No.: 154/13/82-ALC4/2014	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
67	HQ File :01/82/050/01157/AM15/	RLA File :03/94/040/00680/AM15/	Lic.No/Date:0310790351 17.10.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.: 81/10/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
68	HQ File :01/82/050/00995/AM15/	RLA File :09/24/040/00407/AM15/	Lic.No/Date:0910061133 22.10.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.4 dated 12.06.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

	Case No.: 110/13/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
69	HQ File :01/82/050/01113/AM15/	RLA File :34/24/040/00188/AM15/	Lic.No/Date:3410040635 22.10.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

70	Case No.: 86/10/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01000/AM15/	RLA File :34/24/040/00194/AM15/	Lic.No/Date:3410040644 30.10.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

71	Case No.: 266/13/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01269/AM15/	RLA File :08/24/040/00289/AM15/	Lic.No/Date:0810133735 05.11.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

72	Case No.: 268/13/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01271/AM15/	RLA File :08/24/040/00283/AM15/	Lic.No/Date:0810133734 05.11.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

73	Case No.: 39/7/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00644/AM16/	RLA File :09/24/040/00371/AM15/	Lic.No/Date:0910061181 05.11.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

74	Case No.: 107/13/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01110/AM15/	RLA File :34/24/040/00196/AM15/	Lic.No/Date:3410040655 05.11.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

75	Case No.: 114/13/82-ALC4/2014	Party Name:VIRDEV INTERMEDIATES PVT LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01117/AM15/	RLA File :52/24/040/00042/AM15/	Lic.No/Date:5210041292 10.11.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.17 dated 27.1.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

76	Case No.: 111/13/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01114/AM15/	RLA File :05/23/040/00352/AM15/	Lic.No/Date:0510391927 11.11.2014	Defer Date:26.04.2016

	Decision : The Committee decided to defer the case for want of comments of Ayush.
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77	Case No.: 61/18/82-ALC4/2014	Party Name: TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01427/AM15/	RLA File :34/24/040/00198/AM15/	Lic.No/Date:3410040676 11.11.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

78	Case No.: 100/4/82-ALC4/2015	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00139/AM16/	RLA File :17/24/040/00125/AM15/	Lic.No/Date:1710005978 12.11.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

79	Case No.: 120/13/82-ALC4/2014	Party Name: JUBILANT LIFE SCIENCES LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01123/AM15/	RLA File :05/23/040/00325/AM15/	Lic.No/Date:0510391947 12.11.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

80	Case No.: 77/18/82-ALC4/2014	Party Name: LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01443/AM15/	RLA File :03/95/040/00629/AM14/	Lic.No/Date:0310790966 12.11.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

81	Case No.: 65/18/82-ALC4/2014	Party Name: DEEPAK NITRITE LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01431/AM15/	RLA File :34/24/040/00199/AM15/	Lic.No/Date:3410040677 13.11.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.17 dated 27.1.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

82	Case No.: 42/18/82-ALC4/2014	Party Name: LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01408/AM15/	RLA File :03/95/040/00628/AM14/	Lic.No/Date:0310791049 13.11.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.17 dated 27.1.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

83	Case No.: 119/13/82-	Party Name: JUBILANT	Meet No/Date: 21/82-	Status: Case
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	ALC4/2014	GENERICS LTD	ALC4/2015 22.03.2016	Approved
	HQ :01/82/050/01122/AM15/	File RLA :05/23/040/00304/AM15/	Lic.No/Date:0510392008 14.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/115/2015-PI(Norms) dated 22.3.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

84	Case No.:16/18/82-ALC4/2014	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ :01/82/050/01382/AM15/	File RLA :03/94/040/00789/AM15/	Lic.No/Date:0310791300 21.11.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

85	Case No.:74/18/82-ALC4/2014	Party Name:ADESHWAR MEDITEX PVT. LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ :01/82/050/01440/AM15/	File RLA :03/94/040/00814/AM15/	Lic.No/Date:0310791373 25.11.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

86	Case No.:18/18/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ :01/82/050/01384/AM15/	File RLA :03/94/040/00792/AM15/	Lic.No/Date:0310791374 25.11.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

87	Case No.:15/2/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ :01/82/050/00030/AM16/	File RLA :03/95/040/00639/AM15/	Lic.No/Date:0310791416 25.11.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.17 dated 27.1.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

88	Case No.:11/2/82-ALC4/2015	Party Name:JUBILANT GENERICS LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ :01/82/050/00026/AM16/	File RLA :05/23/040/00370/AM15/	Lic.No/Date:0510392171 27.11.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

89	Case No.:114/18/82-ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:21/82-ALC4/2015	Status:Case Deferred
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			22.03.2016	
	HQ File :01/82/050/01480/AM15/	RLA File :22/24/040/00073/AM15/	Lic.No/Date:2210015135 28.11.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.11 dated 28.10.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			
	Case No.:26/18/82-ALC4/2014	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
90	HQ File :01/82/050/01392/AM15/	RLA File :03/95/040/00714/AM15/	Lic.No/Date:0310791516 28.11.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.13 dated 27.11.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			
	Case No.:92/18/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
91	HQ File :01/82/050/01458/AM15/	RLA File :34/24/040/00224/AM15/	Lic.No/Date:3410040732 28.11.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&P			
	Case No.:82/18/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
92	HQ File :01/82/050/01448/AM15/	RLA File :05/23/040/00413/AM15/	Lic.No/Date:0510392368 10.12.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of Ayush.			
	Case No.:101/4/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
93	HQ File :01/82/050/00140/AM16/	RLA File :17/24/040/00144/AM15/	Lic.No/Date:1710005998 10.12.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&P			
	Case No.:97/18/82-ALC4/2014	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
94	HQ File :01/82/050/01463/AM15/	RLA File :30/24/040/00041/AM15/	Lic.No/Date:3010103261 11.12.2014	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&P			
	Case No.:119/18/82-ALC4/2014	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
95	HQ File	RLA File	Lic.No/Date:0510392414	Defer

	:01/82/050/01485/AM15/	:05/24/040/00419/AM15/	15.12.2014	Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DC&P				

96	Case No.: 91/18/82-ALC4/2014	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01457/AM15/	RLA File :05/23/040/00449/AM15/	Lic.No/Date:0510392602 29.12.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.18 dated 18.2.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

97	Case No.: 84/18/82-ALC4/2014	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01450/AM15/	RLA File :08/24/040/00362/AM15/	Lic.No/Date:0810134170 30.12.2014	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.04 dated 12.06.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

98	Case No.: 3/1/82-ALC4/2015	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00003/AM16/	RLA File :05/23/040/00450/AM15/	Lic.No/Date:0510392649 01.01.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.11 dated 28.10.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

99	Case No.: 29/15/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01316/AM15/	RLA File :09/24/040/00543/AM15/	Lic.No/Date:0910061501 07.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/692/2015-PI(Norms) dated 26.02.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

100	Case No.: 96/18/82-ALC4/2014	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01462/AM15/	RLA File :04/24/040/00248/AM15/	Lic.No/Date:0410159986 07.01.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.13 dated 27.11.2015 is awaited. The Committee accordingly decided to await the			

	reply and deferred the case.
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101	Case No.:92/5/82-ALC4/2015	Party Name:ALKALOIDS CORPORATION	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00232/AM16/	RLA File :02/24/040/00203/AM15/	Lic.No/Date:0210205448 14.01.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

102	Case No.:72/5/82-ALC4/2015	Party Name:MICRO INKS PRIVATE LIMITED.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00212/AM16/	RLA File :03/95/040/00658/AM15/	Lic.No/Date:0310793017 16.01.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

103	Case No.:112/5/82-ALC4/2015	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00252/AM16/	RLA File :03/95/040/00812/AM15/	Lic.No/Date:0310793039 19.01.2015	Defer Date:26.04.2016
	Decision : The Committee observed that CA certificate furnished by the firm in two applications reflects contradictory production and consumption data for the year 2013-14. Further ITCHS code of import and export product also needs to be corrected.			

104	Case No.:10/16/82-ALC4/2014	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01362/AM15/	RLA File :09/24/040/00529/AM15/	Lic.No/Date:0910061548 21.01.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.09 dated 30.09.2015 and meeting no. 14 dated 16.12.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

105	Case No.:12/16/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01364/AM15/	RLA File :09/24/040/00592/AM15/	Lic.No/Date:0910061552 21.01.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

106	Case No.:86/5/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00226/AM16/	RLA File :05/24/040/00489/AM15/	Lic.No/Date:0510392966 22.01.2015	Defer Date:26.04.2016

	Decision : The Committee decided to defer the case for want of comments of DoP			
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107	Case No.: 204/5/82-ALC4/2015	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00344/AM16/	RLA File :09/24/040/00596/AM15/	Lic.No/Date:0910061555 23.01.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

108	Case No.: 1/18/82-ALC4/2014	Party Name: JODAS EXPOIM PVT.LTD.,	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01367/AM15/	RLA File :09/24/040/00601/AM15/	Lic.No/Date:0910061562 27.01.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.12 dated 18.11.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

109	Case No.: 31/7/82-ALC4/2015	Party Name: V.D.H. ORGANICS PVT. LTD	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00636/AM16/	RLA File :05/24/040/00498/AM15/	Lic.No/Date:0510392987 27.01.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.13 dated 27.11.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

110	Case No.: 32/7/82-ALC4/2015	Party Name: V.D.H. ORGANICS PVT. LTD	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00637/AM16/	RLA File :05/24/040/00499/AM15/	Lic.No/Date:0510392988 27.01.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.13 dated 27.11.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

111	Case No.: 25/7/82-ALC4/2015	Party Name: DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00630/AM16/	RLA File :31/83/040/00144/AM15/	Lic.No/Date:3110065235 28.01.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.19 dated 25.02.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

112	Case No.: 230/5/82-	Party	Meet No/Date: 21/82-	Status: Case
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	ALC4/2015	Name:R.K.INDUSTRIES,	ALC4/2015 22.03.2016	Deferred
	HQ File :01/82/050/00370/AM16/	RLA File :08/24/040/00394/AM15/	Lic.No/Date:0810134414 28.01.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			
113	Case No.:166/5/82-ALC4/2015	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00306/AM16/	RLA File :08/24/040/00386/AM15/	Lic.No/Date:0810134454 30.01.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.5 dated 25.06.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			
114	Case No.:91/7/82-ALC4/2015	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00696/AM16/	RLA File :34/24/040/00295/AM15/	Lic.No/Date:3410040965 16.02.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.15 dated 30.12.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			
115	Case No.:52/19/82-ALC4/2014	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01540/AM15/	RLA File :05/24/040/00273/AM15/	Lic.No/Date:0510393248 17.02.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			
116	Case No.:38/7/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00643/AM16/	RLA File :09/24/040/00640/AM15/	Lic.No/Date:0910061628 18.02.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
117	Case No.:285/5/82-ALC4/2015	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00425/AM16/	RLA File :03/94/040/01092/AM15/	Lic.No/Date:0310793985 19.02.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.8 dated 16.02.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			
118	Case No.:1/1/82-ALC4/2015	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0510393385	Defer

	:01/82/050/00001/AM16/	:05/24/040/00563/AM15/	26.02.2015	Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DC&PC				

119	Case No.: 298/5/82-ALC4/2015	Party Name:MEDICEF PHARMA,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00438/AM16/	RLA File :22/24/040/00095/AM15/	Lic.No/Date:2210015200 27.02.2015	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

120	Case No.: 47/19/82-ALC4/2014	Party Name:RUBY FRAGRANCE PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01535/AM15/	RLA File :35/24/040/00006/AM15/	Lic.No/Date:3510044692 27.02.2015	Defer Date:26.04.2016
Decision : The Committee noted that information had been called for from the firm in NC meeting No.19 dated 25.02.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.				

121	Case No.: 444/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00584/AM16/	RLA File :03/94/040/01132/AM15/	Lic.No/Date:0310794412 09.03.2015	Defer Date:26.04.2016
Decision : The Committee noted that information had been called for from the firm in NC meeting No.5 dated 25.06.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.				

122	Case No.: 51/19/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01539/AM15/	RLA File :09/24/040/00693/AM15/	Lic.No/Date:0910061695 12.03.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/692/2015-PI(Norms) dated 26.02.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

123	Case No.: 413/5/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00553/AM16/	RLA File :03/94/040/01145/AM15/	Lic.No/Date:0310794545 12.03.2015	Defer Date:26.04.2016
Decision : The Committee noted that information had been called for from the firm in NC meeting No.5 dated 25.06.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.				

124	Case No.: 106/7/82-ALC4/2015	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
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	HQ :01/82/050/00711/AM16/	File	RLA :03/94/040/00812/AM15/	File	Lic.No/Date:0310794612 16.03.2015	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.						

125	Case No.: 16/1/82-ALC4/2015	Party Name:	HETERO LABS LIMITED	Meet No/Date:	21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01542/AM15/	RLA File :09/24/040/00703/AM15/		Lic.No/Date:	0910061716 17.03.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.11 dated 28.10.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.					

126	Case No.:103/7/82-ALC4/2015	Party Name:VADIVARHE SPECIALITY CHEMICALS LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00708/AM16/	RLA File :03/95/040/01041/AM15/	Lic.No/Date:0310794641 17.03.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

127	Case No.: 29/1/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/01555/AM15/	RLA File :09/24/040/00722/AM15/	Lic.No/Date:0910061789 30.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/245/2015-PI(Norms) dated 17.01.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

128	Case No.:9/1/82-ALC4/2015	Party Name:VIVIMED LABS (ALATHUR) PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00009/AM16/	RLA File :04/24/040/00292/AM15/	Lic.No/Date:0410160364 30.03.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.13 dated 7.11.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

129	Case No.:448/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00588/AM16/	RLA File :03/94/040/01211/AM15/	Lic.No/Date:0310795048 31.03.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.08 dated 16.09.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

130	Case No.:12/7/82-ALC4/2015	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
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	HQ :01/82/050/00617/AM16/	File	RLA :07/24/040/00002/AM16/	File	Lic.No/Date:0710108028 15.04.2015	Defer Date:22.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.15 dated 30.12.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.					
	Case No.:32/5/82-ALC4/2015		Party Name:LANTECH PHARMACEUTICALS LTD		Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
131	HQ :01/82/050/00172/AM16/	File	RLA :09/24/040/00011/AM16/	File	Lic.No/Date:0910061900 20.04.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.12 dated 18.11.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.					
	Case No.:147/7/82-ALC4/2015		Party Name:INDOCO REMEDIES LIMITED		Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
132	HQ :01/82/050/00752/AM16/	File	RLA :03/94/040/00036/AM16/	File	Lic.No/Date:0310795446 21.04.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.					
	Case No.:174/7/82-ALC4/2015		Party Name:S M B CORPORATION OF INDIA		Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
133	HQ :01/82/050/00779/AM16/	File	RLA :03/95/040/00039/AM16/	File	Lic.No/Date:0310795601 28.04.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.7 dated 24.07.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.					
	Case No.:151/7/82-ALC4/2015		Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED		Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
134	HQ :01/82/050/00756/AM16/	File	RLA :03/94/040/01216/AM15/	File	Lic.No/Date:0310795663 30.04.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.					
	Case No.:50/7/82-ALC4/2015		Party Name:ARENE LIFE SCIENCES LIMITED.		Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
135	HQ :01/82/050/00655/AM16/	File	RLA :09/24/040/00041/AM16/	File	Lic.No/Date:0910061976 06.05.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.19 dated 25.2.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.					

136	Case No.: 4/7/82-ALC4/2015	Party Name: POSY PHARMACHEM PVT. LTD.	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00609/AM16/	RLA File :08/24/040/00006/AM16/	Lic.No/Date:0810135194 06.05.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

137	Case No.: 11/7/82-ALC4/2015	Party Name: CADILA HEALTHCARE LTD.,	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00616/AM16/	RLA File :08/24/040/00016/AM16/	Lic.No/Date:0810135204 07.05.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

138	Case No.: 23/7/82-ALC4/2015	Party Name: CADILA HEALTHCARE LTD.,	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00628/AM16/	RLA File :08/24/040/00028/AM16/	Lic.No/Date:0810135220 07.05.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

139	Case No.: 3/3/82-ALC4/2015	Party Name: RA CHEM PHARMA LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00033/AM16/	RLA File :09/24/040/00077/AM16/	Lic.No/Date:0910061994 07.05.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

140	Case No.: 108/7/82-ALC4/2015	Party Name: SHALINA LABORATORIES PVT. LTD.	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00713/AM16/	RLA File :03/95/040/00003/AM16/	Lic.No/Date:0310795745 07.05.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.13 dated 27.11.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

141	Case No.: 7/7/82-ALC4/2015	Party Name: SWISS PARENTERALS PVT.LTD.	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00612/AM16/	RLA File :08/24/040/00017/AM16/	Lic.No/Date:0810135225 08.05.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

142	Case No.: 8/7/82-ALC4/2015	Party Name: SWISS PARENTERALS PVT.LTD.	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:0810135226	Defer

	:01/82/050/00613/AM16/	:08/24/040/00018/AM16/	08.05.2015	Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

143	Case No.: 117/7/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00722/AM16/	RLA File :03/95/040/00079/AM16/	Lic.No/Date:0310795788 08.05.2015	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

144	Case No.: 15/7/82-ALC4/2015	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00620/AM16/	RLA File :52/24/040/00007/AM16/	Lic.No/Date:5210041517 11.05.2015	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				

145	Case No.: 129/7/82-ALC4/2015	Party Name:NATIONAL TUBE INDUSTRIES,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00734/AM16/	RLA File :03/95/040/00073/AM16/	Lic.No/Date:0310795930 14.05.2015	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				

146	Case No.: 6/7/82-ALC4/2015	Party Name:SIMPEX PHARMA PVT.LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00611/AM16/	RLA File :05/24/040/00564/AM15/	Lic.No/Date:0510394266 15.05.2015	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

147	Case No.: 164/7/82-ALC4/2015	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00769/AM16/	RLA File :03/94/040/00026/AM16/	Lic.No/Date:0310795971 18.05.2015	Defer Date:26.04.2016
Decision : The Committee noted that information had been called for from the firm in NC meeting No.17 dated 27.01.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.				

148	Case No.: 109/7/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00714/AM16/	RLA File :03/95/040/00103/AM16/	Lic.No/Date:0310795994 18.05.2015	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

149	Case No.: 133/7/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
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	HQ :01/82/050/00738/AM16/	File	RLA :03/94/040/00085/AM16/	File	Lic.No/Date:0310796048 20.05.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.					

150	Case No.:102/7/82-ALC4/2015	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00707/AM16/	RLA File :30/24/040/00006/AM16/	Lic.No/Date:3010103498 21.05.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

151	Case No.:199/5/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00339/AM16/	RLA File :04/24/040/00040/AM16/	Lic.No/Date:0410160570 21.05.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

152	Case No.: 55/13/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01018/AM16/	RLA File :07/24/040/00036/AM16/	Lic.No/Date:0710108251 22.05.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

153	Case No.: 7/4/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/00046/AM16/	RLA File :09/24/040/00093/AM16/	Lic.No/Date:0910062073 26.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/527/2015-PI(Norms) dated 19.11.2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

154	Case No.: 176/7/82- ALC4/2015	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00781/AM16/	RLA File :03/94/040/00124/AM16/	Lic.No/Date:0310796194 26.05.2015	Defer Date:26.04.2016
	Decision : The Committee based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/626/2015-PI(Norms) dated January 2016 , uploaded at the end of these minutes, decided to call information from the firm and deferred the case.			

155	Case No.: 124/7/82- ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00729/AM16/	RLA File :03/95/040/00114/AM16/	Lic.No/Date:0310796233 27.05.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

156	Case No.: 100/7/82-ALC4/2015	Party Name: SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00705/AM16/	RLA File :34/24/040/00024/AM16/	Lic.No/Date:3410041261 28.05.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
157	Case No.: 188/7/82-ALC4/2015	Party Name: ATUL LIMITED,	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00793/AM16/	RLA File :08/24/040/00034/AM16/	Lic.No/Date:0810135421 02.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
158	Case No.: 5/7/82-ALC4/2015	Party Name: SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00610/AM16/	RLA File :05/24/040/00090/AM16/	Lic.No/Date:0510394416 02.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
159	Case No.: 142/7/82-ALC4/2015	Party Name: GLOBE TROTTERS PVT LTD	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/00747/AM16/	RLA File :03/94/040/00159/AM16/	Lic.No/Date:0310796401 03.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/578/2015-PI(Norms) dated 09.03.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
160	Case No.: 110/7/82-ALC4/2015	Party Name: RISHABH METALS & CHEMICALS PVT LTD	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00715/AM16/	RLA File :03/95/040/00051/AM16/	Lic.No/Date:0310796383 03.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
161	Case No.: 16/7/82-ALC4/2015	Party Name: SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00621/AM16/	RLA File :05/24/040/00084/AM16/	Lic.No/Date:0510394419 03.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
162	Case No.: 17/7/82-ALC4/2015	Party Name: SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00622/AM16/	RLA File :05/24/040/00078/AM16/	Lic.No/Date:0510394418 03.06.2015	Defer Date:26.04.2016

	Decision : The Committee decided to defer the case for want of comments of DoP.
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163	Case No.: 67/7/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00672/AM16/	RLA File :09/24/040/00105/AM16/	Lic.No/Date:0910062138 05.06.2015	Defer Date:26.04.2016
	Decision : The Committee based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/673/2015-PI(Norms) dated 22.02.2016 , uploaded at the end of these minutes, decided to call for information from the firm and deferred the case.			

164	Case No.: 13/9/82-ALC4/2015	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00949/AM16/	RLA File :07/24/040/00081/AM16/	Lic.No/Date:0710108327 05.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

165	Case No.: 121/7/82-ALC4/2015	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00726/AM16/	RLA File :03/95/040/00715/AM15/	Lic.No/Date:0310796458 05.06.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.17 dated 27.1.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

166	Case No.: 123/7/82-ALC4/2015	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00728/AM16/	RLA File :03/95/040/00582/AM15/	Lic.No/Date:0310796457 05.06.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.17 dated 27.1.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

167	Case No.: 97/7/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/00702/AM16/	RLA File :34/24/040/00062/AM16/	Lic.No/Date:3410041281 09.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/582/2015-PI(Norms) dated 10.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

168	Case No.: 59/7/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
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	HQ :01/82/050/00664/AM16/	File	RLA :09/24/040/00149/AM16/	File	Lic.No/Date:0910062152 10.06.2015	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.						

	Case No.:74/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
169	HQ File :01/82/050/00870/AM16/	RLA File :09/24/040/00127/AM16/	Lic.No/Date:0910062151 10.06.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/648/2015-PI(Norms) dated 21.01.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

170	Case No.:18/13/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/00981/AM16/	RLA File :03/94/040/00084/AM16/	Lic.No/Date:0310796548 10.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/708/2015-PI(Norms) dated 17.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

171	Case No.:21/13/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/00984/AM16/	RLA File :03/94/040/00078/AM16/	Lic.No/Date:0310796547 10.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/708/2015-PI(Norms) dated 17.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

172	Case No.:14/9/82-ALC4/2015	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00950/AM16/	RLA File :07/24/040/00078/AM16/	Lic.No/Date:0710108349 10.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

173	Case No.:65/7/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00670/AM16/	RLA File :09/24/040/00164/AM16/	Lic.No/Date:0910062163 10.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

174	Case No.:66/7/82-	Party Name:VIVIMED	Meet No/Date:21/82-	Status:Case
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	ALC4/2015	LABS LIMITED	ALC4/2015 22.03.2016	Deferred
	HQ File :01/82/050/00671/AM16/	RLA File :09/24/040/00162/AM16/	Lic.No/Date:0910062162 10.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

175	Case No.:20/13/82-ALC4/2015	Party Name:JAYANT AGRO ORGANICS LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00983/AM16/	RLA File :03/94/040/00169/AM16/	Lic.No/Date:0310796563 11.06.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.17 dated 27.1.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

176	Case No.:159/7/82-ALC4/2015	Party Name:VIJAY PERFUMES PVT.LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00764/AM16/	RLA File :03/95/040/00985/AM15/	Lic.No/Date:0310796576 11.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC..			

177	Case No.:87/7/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00692/AM16/	RLA File :09/24/040/00102/AM16/	Lic.No/Date:0910062168 11.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

178	Case No.:42/13/82-ALC4/2015	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01005/AM16/	RLA File :03/94/040/00177/AM16/	Lic.No/Date:0310796604 15.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

179	Case No.:48/19/82-ALC4/2015	Party Name:RAJ DHANVANTRY PHARMACY	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01529/AM16/	RLA File :24/24/040/00007/AM16/	Lic.No/Date:2410041748 15.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

180	Case No.:84/13/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01047/AM16/	RLA File :34/24/040/00066/AM16/	Lic.No/Date:3410041297 15.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/40/2011-Ch-II dated 04.03.2016 , uploaded at the end of these			

	minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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181	Case No.:41/13/82-ALC4/2015	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01004/AM16/	RLA File :03/94/040/00111/AM16/	Lic.No/Date:0310796667 16.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

182	Case No.:52/7/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00657/AM16/	RLA File :05/23/040/00107/AM16/	Lic.No/Date:0510394590 17.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

183	Case No.:37/13/82-ALC4/2015	Party Name:ATLAS FINE CHEMICALS PVT LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01000/AM16/	RLA File :03/94/040/00148/AM16/	Lic.No/Date:0310796714 18.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/74/2013-Ch-II dated 04.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

184	Case No.:43/13/82-ALC4/2015	Party Name:RTL EXPORTS PVT. LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01006/AM16/	RLA File :03/94/040/00178/AM16/	Lic.No/Date:0310796712 18.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

185	Case No.:15/9/82-ALC4/2015	Party Name:KDAC CHEM PVT LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00951/AM16/	RLA File :34/24/040/00069/AM16/	Lic.No/Date:3410041310 22.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

186	Case No.:26/13/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00989/AM16/	RLA File :03/94/040/00164/AM16/	Lic.No/Date:0310796757 23.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

187	Case No.:27/13/82-	Party Name:KOPRAN	Meet No/Date:21/82-	Status:Case
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	ALC4/2015	RESEARCH LABORATORIES LTD.	ALC4/2015 22.03.2016	Deferred
	HQ File :01/82/050/00990/AM16/	RLA File :03/94/040/00197/AM16/	Lic.No/Date:0310796759 23.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

188	Case No.:28/13/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00991/AM16/	RLA File :03/94/040/00162/AM16/	Lic.No/Date:0310796761 23.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

189	Case No.:31/13/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00994/AM16/	RLA File :03/94/040/00198/AM16/	Lic.No/Date:0310796762 23.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

190	Case No.:83/13/82-ALC4/2015	Party Name:RIDDHI PHARMA	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01046/AM16/	RLA File :34/24/040/00087/AM16/	Lic.No/Date:3410041313 23.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

191	Case No.:15/13/82-ALC4/2015	Party Name:ALIVIRA ANIMAL HEALTH LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00978/AM16/	RLA File :03/94/040/00219/AM16/	Lic.No/Date:0310796797 24.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

192	Case No.:82/19/82-ALC4/2015	Party Name:SIDDHARTH CARBOCHEM PRODUCTS LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01563/AM16/	RLA File :03/95/040/00667/AM15/	Lic.No/Date:0310796830 24.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

193	Case No.:72/7/82-ALC4/2015	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00677/AM16/	RLA File :05/24/040/00104/AM16/	Lic.No/Date:0510394704 25.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

194	Case No.:76/7/82-ALC4/2015	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:21/82-ALC4/2015	Status:Case Deferred
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			22.03.2016	
	HQ File :01/82/050/00681/AM16/	RLA File :05/24/040/00103/AM16/	Lic.No/Date:0510394703 25.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

195	Case No.:75/7/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00680/AM16/	RLA File :05/24/040/00122/AM16/	Lic.No/Date:0510394696 25.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

196	Case No.:78/7/82-ALC4/2015	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00683/AM16/	RLA File :02/24/040/00028/AM16/	Lic.No/Date:0210205920 25.06.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

197	Case No.:89/7/82-ALC4/2015	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00694/AM16/	RLA File :02/24/040/00045/AM16/	Lic.No/Date:0210205925 26.06.2015	Defer Date:26.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

198	Case No.:77/7/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/00682/AM16/	RLA File :05/24/040/00130/AM16/	Lic.No/Date:0510394732 26.06.2015	Defer Date:26.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

199	Case No.:33/14/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01169/AM16/	RLA File :34/24/040/00090/AM16/	Lic.No/Date:3410041327 26.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/40/2011-Ch-II dated 04.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

200	Case No.:3/6/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/00599/AM16/	RLA File :09/24/040/00179/AM16/	Lic.No/Date:0910062259 30.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/528/2015-PI(Norms) dated 19.11.2015,			

	uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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201	Case No.: 108/14/82-ALC4/2015	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01244/AM16/	RLA File :09/24/040/00183/AM16/	Lic.No/Date:0910062267 01.07.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.17 dated 27.01.2016 is awaited. The Committee accordingly decided await the reply and deferred the case.			

202	Case No.: 10/13/82-ALC4/2015	Party Name: AMINES & PLASTICIZERS LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00973/AM16/	RLA File :03/94/040/00229/AM16/	Lic.No/Date:0310797018 02.07.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

203	Case No.: 11/13/82-ALC4/2015	Party Name: AMINES & PLASTICIZERS LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00974/AM16/	RLA File :03/94/040/00228/AM16/	Lic.No/Date:0310797020 02.07.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

204	Case No.: 24/13/82-ALC4/2015	Party Name: DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00987/AM16/	RLA File :03/94/040/00226/AM16/	Lic.No/Date:0310797092 07.07.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

205	Case No.: 32/13/82-ALC4/2015	Party Name: FDC LTD	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00995/AM16/	RLA File :03/94/040/00263/AM16/	Lic.No/Date:0310797090 07.07.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

206	Case No.: 53/13/82-ALC4/2015	Party Name: FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/01016/AM16/	RLA File :03/94/040/00225/AM16/	Lic.No/Date:0310797089 07.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/129/2011-Ch-II dated 04.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

207	Case No.: 82/13/82-ALC4/2015	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01045/AM16/	RLA File :34/24/040/00084/AM16/	Lic.No/Date:3410041360 07.07.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.15 dated 30.12.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

208	Case No.: 2/7/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/00607/AM16/	RLA File :09/24/040/00213/AM16/	Lic.No/Date:0910062316 08.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/693/2015-PI(Norms) dated 02.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

209	Case No.: 162/14/82-ALC4/2015	Party Name:MICRO LABS LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01298/AM16/	RLA File :07/24/040/00100/AM16/	Lic.No/Date:0710108505 14.07.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

210	Case No.: 23/13/82-ALC4/2015	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00986/AM16/	RLA File :03/94/040/00284/AM16/	Lic.No/Date:0310797268 15.07.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.17 dated 27.1.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

211	Case No.: 22/13/82-ALC4/2015	Party Name:BLISS INDASI LIFESCIENCES PVT LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00985/AM16/	RLA File :03/94/040/00282/AM16/	Lic.No/Date:0310797355 17.07.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

212	Case No.: 93/8/82-ALC4/2015	Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00889/AM16/	RLA File :31/83/040/00050/AM16/	Lic.No/Date:3110065541 17.07.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

213	Case No.: 119/8/82-ALC4/2015	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00915/AM16/	RLA File :03/95/040/00322/AM16/	Lic.No/Date:0310797595 23.07.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
214	Case No.: 115/13/82-ALC4/2015	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01078/AM16/	RLA File :03/94/040/00038/AM16/	Lic.No/Date:0310797627 24.07.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
215	Case No.: 73/8/82-ALC4/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00869/AM16/	RLA File :05/24/040/00213/AM16/	Lic.No/Date:0510395102 28.07.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
216	Case No.: 69/13/82-ALC4/2015	Party Name:PI INDUSTRIES LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01032/AM16/	RLA File :13/24/040/00016/AM16/	Lic.No/Date:1310047933 29.07.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
217	Case No.: 92/13/82-ALC4/2015	Party Name:INFINITY LABORATORIES PVT.LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01055/AM16/	RLA File :22/24/040/00027/AM16/	Lic.No/Date:2210015273 31.07.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
218	Case No.: 116/13/82-ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01079/AM16/	RLA File :03/94/040/00215/AM16/	Lic.No/Date:0310797864 31.07.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
219	Case No.: 49/19/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01530/AM16/	RLA File :05/23/040/00185/AM16/	Lic.No/Date:0510395140 31.07.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

220	Case No.: 114/13/82-ALC4/2015	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01077/AM16/	RLA File :03/94/040/00258/AM16/	Lic.No/Date:0310797898 03.08.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

221	Case No.: 113/13/82-ALC4/2015	Party Name:K AROCHEM PVT. LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01076/AM16/	RLA File :03/94/040/00335/AM16/	Lic.No/Date:0310797897 03.08.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.17 dated 27.1.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

222	Case No.: 112/13/82-ALC4/2015	Party Name:K AROCHEM PVT. LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01075/AM16/	RLA File :03/94/040/00345/AM16/	Lic.No/Date:0310797937 04.08.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.17 dated 27.1.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

223	Case No.: 75/13/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01038/AM16/	RLA File :05/24/040/00215/AM16/	Lic.No/Date:0510395160 04.08.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

224	Case No.: 78/13/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01041/AM16/	RLA File :05/24/040/00219/AM16/	Lic.No/Date:0510395169 04.08.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

225	Case No.: 37/14/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01173/AM16/	RLA File :05/24/040/00218/AM16/	Lic.No/Date:0510395161 04.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/129/2015-PI(Norms) dated Sept. 2015 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07			

	of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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226	Case No.: 109/13/82-ALC4/2015	Party Name: KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01072/AM16/	RLA File :03/94/040/00170/AM16/	Lic.No/Date:0310797954 05.08.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

227	Case No.: 50/13/82-ALC4/2015	Party Name: ARJUN CHEMICALS PVT. LTD.,	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01013/AM16/	RLA File :04/24/040/00095/AM16/	Lic.No/Date:0410160884 06.08.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

228	Case No.: 2/21/82-ALC4/2015	Party Name: AUROLAB	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01707/AM16/	RLA File :35/24/040/00022/AM16/	Lic.No/Date:3510044782 06.08.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

229	Case No.: 29/14/82-ALC4/2015	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/01165/AM16/	RLA File :17/24/040/00041/AM16/	Lic.No/Date:1710006161 07.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/78/2012-Ch-II dated 09.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

230	Case No.: 166/13/82-ALC4/2015	Party Name: PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01129/AM16/	RLA File :05/24/040/00235/AM16/	Lic.No/Date:0510395245 07.08.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

231	Case No.: 68/13/82-ALC4/2015	Party Name: SUN PHARMACEUTICAL INDUSTRIES LTD	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01031/AM16/	RLA File :05/24/040/00230/AM16/	Lic.No/Date:0510395244 07.08.2015	Defer Date: 26.04.2015
	Decision : The Committee decided to defer the case for want of comments of DOP.			

232	Case No.: 110/13/82-ALC4/2015	Party Name: ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
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	HQ :01/82/050/01073/AM16/	File	RLA :03/94/040/00350/AM16/	File	Lic.No/Date:0310798096 12.08.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC..					

233	Case No.:106/13/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01069/AM16/	RLA File :03/94/040/00379/AM16/	Lic.No/Date:0310798101 12.08.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

234	Case No.:111/13/82-ALC4/2015	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01074/AM16/	RLA File :03/94/040/00305/AM16/	Lic.No/Date:0310798134 13.08.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

235	Case No.: 91/13/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01054/AM16/	RLA File :22/24/040/00016/AM16/	Lic.No/Date:2210015282 13.08.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

236	Case No.:79/13/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01042/AM16/	RLA File :52/24/040/00034/AM16/	Lic.No/Date:5210041610 14.08.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

237	Case No.: 57/13/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01020/AM16/	RLA File :22/24/040/00013/AM16/	Lic.No/Date:2210015284 14.08.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

238	Case No.:127/13/82-ALC4/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01090/AM16/	RLA File :03/94/040/00878/AM15/	Lic.No/Date:0310798205 17.08.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

239	Case No.:60/13/82-ALC4/2015	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0510395351	Defer

	:01/82/050/01023/AM16/	:05/23/040/00204/AM16/	18.08.2015	Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.17 dated 27.1.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			
240	Case No.: 126/13/82-ALC4/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01089/AM16/	RLA File :03/94/040/00879/AM15/	Lic.No/Date:0310798319 20.08.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
241	Case No.: 61/13/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01024/AM16/	RLA File :05/23/040/00218/AM16/	Lic.No/Date:0510395388 20.08.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
242	Case No.: 62/13/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01025/AM16/	RLA File :05/23/040/00212/AM16/	Lic.No/Date:0510395383 20.08.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
243	Case No.: 161/13/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01124/AM16/	RLA File :03/95/040/00274/AM16/	Lic.No/Date:0310798374 21.08.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
244	Case No.: 125/13/82-ALC4/2015	Party Name:FDC LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01088/AM16/	RLA File :03/94/040/00364/AM16/	Lic.No/Date:0310798396 24.08.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
245	Case No.: 130/13/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01093/AM16/	RLA File :03/94/040/00413/AM16/	Lic.No/Date:0310798392 24.08.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
246	Case No.: 16/16/82-ALC4/2015	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2015	Status:Case Approved

			22.03.2016	
	HQ File :01/82/050/01336/AM16/	RLA File :04/24/040/00128/AM16/	Lic.No/Date:0410160959 25.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/433/2015-PI(Norms) dated Oct. 2015 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
247	Case No.: 54/13/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01017/AM16/	RLA File :03/94/040/00089/AM16/	Lic.No/Date:0310798493 26.08.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
248	Case No.: 129/13/82-ALC4/2015	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01092/AM16/	RLA File :03/94/040/00336/AM16/	Lic.No/Date:0310798491 26.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/739/2015-PI(Norms) dated 23.02.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
249	Case No.: 77/13/82-ALC4/2015	Party Name:ARKRAY HEALTHCARE PVT.LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01040/AM16/	RLA File :52/24/040/00038/AM16/	Lic.No/Date:5210041620 27.08.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
250	Case No.: 121/13/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01084/AM16/	RLA File :03/94/040/00406/AM16/	Lic.No/Date:0310798528 27.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/383/2015-PI(Norms) dated 17.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
251	Case No.: 122/13/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01085/AM16/	RLA File :03/94/040/00408/AM16/	Lic.No/Date:0310798530 27.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/383/2015-PI(Norms) dated 17.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07			

	of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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252	Case No.: 120/13/82-ALC4/2015	Party Name: ENCUBE ETHICALS PVT LTD	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01083/AM16/	RLA File :03/94/040/00279/AM16/	Lic.No/Date:0310798629 03.09.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

253	Case No.: 84/14/82-ALC4/2015	Party Name: SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01220/AM16/	RLA File :05/24/040/00262/AM16/	Lic.No/Date:0510395506 03.09.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

254	Case No.: 7/9/82-ALC4/2015	Party Name: DR REDDYS LABORATORIES LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00943/AM16/	RLA File :09/24/040/00312/AM16/	Lic.No/Date:0910062574 08.09.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

255	Case No.: 3/9/82-ALC4/2015	Party Name: HETERO DRUGS LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/00939/AM16/	RLA File :09/24/040/00341/AM16/	Lic.No/Date:0910062565 08.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/694/2015-PI(Norms) dated 02.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

256	Case No.: 4/9/82-ALC4/2015	Party Name: HETERO DRUGS LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/00940/AM16/	RLA File :09/24/040/00338/AM16/	Lic.No/Date:0910062566 08.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/694/2015-PI(Norms) dated 02.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

257	Case No.: 5/9/82-ALC4/2015	Party Name: HETERO DRUGS LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/00941/AM16/	RLA File :09/24/040/00337/AM16/	Lic.No/Date:0910062567 08.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/694/2015-PI(Norms) dated 02.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07			

	of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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258	Case No.: 2/9/82- ALC4/2015	Party Name: HETERO LABS LIMITED	Meet No/Date: 21/82- ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/00938/AM16/	RLA File :09/24/040/00344/AM16/	Lic.No/Date:0910062564 08.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/693/2015-PI(Norms) dated 02.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

259	Case No.: 8/9/82- ALC4/2015	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 21/82- ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00944/AM16/	RLA File :34/24/040/00155/AM16/	Lic.No/Date:3410041496 09.09.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

260	Case No.: 10/9/82- ALC4/2015	Party Name: ALKYL AMINES CHEMICALS LTD	Meet No/Date: 21/82- ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00946/AM16/	RLA File :03/94/040/00355/AM16/	Lic.No/Date:0310798806 10.09.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

261	Case No.: 170/13/82- ALC4/2015	Party Name: VINDHYA ORGANICS PVT LTD	Meet No/Date: 21/82- ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/01133/AM16/	RLA File :09/24/040/00358/AM16/	Lic.No/Date:0910062596 11.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/740/2015-PI(Norms) dated 07.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

262	Case No.: 18/9/82- ALC4/2015	Party Name: HETERO LABS LIMITED	Meet No/Date: 21/82- ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/00954/AM16/	RLA File :09/24/040/00368/AM16/	Lic.No/Date:0910062629 16.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/693/2015-PI(Norms) dated 02.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

263	Case No.: 19/9/82- ALC4/2015	Party Name: HETERO LABS LIMITED	Meet No/Date: 21/82- ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/00955/AM16/	RLA File :09/24/040/00369/AM16/	Lic.No/Date:0910062630 16.09.2015	Defer Date:

	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/693/2015-PI(Norms) dated 02.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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264	Case No.: 64/21/82-ALC4/2015	Party Name: CADILA HEALTHCARE LTD.,	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01769/AM16/	RLA File :08/24/040/00137/AM16/	Lic.No/Date:0810136085 22.09.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

265	Case No.: 20/9/82-ALC4/2015	Party Name: SUPREET CHEMICALS PVT.LTD.	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/00956/AM16/	RLA File :03/95/040/00424/AM16/	Lic.No/Date:0310798995 22.09.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.17 dated 27.1.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

266	Case No.: 51/19/82-ALC4/2015	Party Name: SHALINA LABORATORIES PVT. LTD.	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01532/AM16/	RLA File :03/95/040/00430/AM16/	Lic.No/Date:0310799076 28.09.2015	Defer Date:26.04.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.19 dated 25.2.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

267	Case No.: 12/19/82-ALC4/2015	Party Name: ARJUN CHEMICALS PVT. LTD.,	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01492/AM16/	RLA File :04/24/040/00154/AM16/	Lic.No/Date:0410161070 01.10.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

268	Case No.: 52/19/82-ALC4/2015	Party Name: ALTA LABORATORIES LTD.	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/01533/AM16/	RLA File :03/94/040/00422/AM16/	Lic.No/Date:0310799239 06.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/228/2013-PI(Norms) dated 03.07.2013 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

269	Case No.: 130/14/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01266/AM16/	RLA File :05/24/040/00317/AM16/	Lic.No/Date:0510395874 09.10.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

270	Case No.: 3/13/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/00966/AM16/	RLA File :09/24/040/00432/AM16/	Lic.No/Date:0910062716 13.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/748/2015-PI(Norms) dated 03.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

271	Case No.: 1/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/00964/AM16/	RLA File :09/24/040/00435/AM16/	Lic.No/Date:0910062713 13.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/838/2015-PI(Norms) dated 14.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

272	Case No.: 2/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/00965/AM16/	RLA File :09/24/040/00436/AM16/	Lic.No/Date:0910062714 13.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/838/2015-PI(Norms) dated 14.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

273	Case No.: 135/13/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01098/AM16/	RLA File :09/24/040/00408/AM16/	Lic.No/Date:0910062740 14.10.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

274	Case No.: 24/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01344/AM16/	RLA File :09/24/040/00380/AM16/	Lic.No/Date:0910062727 14.10.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

275	Case No.: 136/13/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01099/AM16/	RLA File :08/24/040/00207/AM16/	Lic.No/Date:0810136320 16.10.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
276	Case No.: 65/21/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01770/AM16/	RLA File :08/24/040/00240/AM16/	Lic.No/Date:0810136319 16.10.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
277	Case No.: 46/19/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01527/AM16/	RLA File :09/24/040/00438/AM16/	Lic.No/Date:0910062744 19.10.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
278	Case No.: 138/13/82-ALC4/2015	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01101/AM16/	RLA File :09/24/040/00320/AM16/	Lic.No/Date:0910062756 20.10.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
279	Case No.: 137/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/01100/AM16/	RLA File :09/24/040/00450/AM16/	Lic.No/Date:0910062755 20.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/765/2015-PI(Norms) dated 03.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
280	Case No.: 140/13/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01103/AM16/	RLA File :03/95/040/00503/AM16/	Lic.No/Date:0310799583 21.10.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
281	Case No.: 168/13/82-ALC4/2015	Party Name:SYNERGENE ACTIVE INGREDIENTS PVT LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/01131/AM16/	RLA File :09/24/040/00426/AM16/	Lic.No/Date:0910062765 21.10.2015	Defer Date:

	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/754/2015-PI(Norms) dated 08.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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282	Case No.: 141/13/82-ALC4/2015	Party Name:	SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:	21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01104/AM16/	RLA File :03/95/040/00504/AM16/		Lic.No/Date:	0310799629 23.10.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.					

283	Case No.: 142/13/82-ALC4/2015	Party Name:	SYNTHO CHIRALS PVT. LTD	Meet No/Date:	21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01105/AM16/	RLA File :09/24/040/00443/AM16/		Lic.No/Date:	0910062774 27.10.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.					

284	Case No.: 146/13/82-ALC4/2015	Party Name:	COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:	21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01109/AM16/	RLA File :09/24/040/00413/AM16/		Lic.No/Date:	0910062785 28.10.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.					

285	Case No.: 143/13/82-ALC4/2015	Party Name:	HETERO DRUGS LIMITED	Meet No/Date:	21/82-ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/01106/AM16/	RLA File :09/24/040/00457/AM16/		Lic.No/Date:	0910062776 28.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/748/2015-PI(Norms) dated 03.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.					

286	Case No.: 45/19/82-ALC4/2015	Party Name:	LEE PHARMA LIMITED	Meet No/Date:	21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01526/AM16/	RLA File :09/24/040/00451/AM16/		Lic.No/Date:	0910062778 28.10.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.					

287	Case No.: 3/21/82-ALC4/2015	Party Name:	LEE PHARMA LIMITED	Meet No/Date:	21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01708/AM16/	RLA File :09/24/040/00452/AM16/		Lic.No/Date:	0910062779 28.10.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.					

288	Case No.: 29/21/82-ALC4/2015	Party Name: OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01734/AM16/	RLA File :09/24/040/00448/AM16/	Lic.No/Date:0910062788 28.10.2015	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				
289	Case No.: 73/19/82-ALC4/2015	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01554/AM16/	RLA File :03/94/040/00575/AM16/	Lic.No/Date:0310799849 29.10.2015	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				
290	Case No.: 147/13/82-ALC4/2015	Party Name: GOPINATH CHEM-TECH LTD.,	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01110/AM16/	RLA File :08/24/040/00241/AM16/	Lic.No/Date:0810136382 29.10.2015	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				
291	Case No.: 148/13/82-ALC4/2015	Party Name: HETERO LABS LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/01111/AM16/	RLA File :09/24/040/00465/AM16/	Lic.No/Date:0910062798 29.10.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/838/2015-PI(Norms) dated 14.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				
292	Case No.: 149/13/82-ALC4/2015	Party Name: HETERO LABS LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/01112/AM16/	RLA File :09/24/040/00466/AM16/	Lic.No/Date:0910062799 29.10.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/838/2015-PI(Norms) dated 14.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				
293	Case No.: 150/13/82-ALC4/2015	Party Name: HETERO LABS LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/01113/AM16/	RLA File :09/24/040/00467/AM16/	Lic.No/Date:0910062800 29.10.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/838/2015-PI(Norms) dated 14.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

294	Case No.: 152/13/82-ALC4/2015	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01115/AM16/	RLA File :09/24/040/00319/AM16/	Lic.No/Date:0910062806 30.10.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
295	Case No.: 64/19/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01545/AM16/	RLA File :03/94/040/00240/AM16/	Lic.No/Date:0310799907 30.10.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
296	Case No.: 65/19/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01546/AM16/	RLA File :03/94/040/00059/AM16/	Lic.No/Date:0310799906 30.10.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
297	Case No.: 44/19/82-ALC4/2015	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01525/AM16/	RLA File :09/24/040/00424/AM16/	Lic.No/Date:0910062805 30.10.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
298	Case No.: 153/13/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01116/AM16/	RLA File :34/24/040/00199/AM16/	Lic.No/Date:3410041644 02.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
299	Case No.: 66/21/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01771/AM16/	RLA File :08/24/040/00257/AM16/	Lic.No/Date:0810136405 02.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
300	Case No.: 67/21/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01772/AM16/	RLA File :08/24/040/00258/AM16/	Lic.No/Date:0810136406 02.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

301	Case No.: 66/19/82-ALC4/2015	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01547/AM16/	RLA File :03/94/040/00582/AM16/	Lic.No/Date:0310799943 02.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
302	Case No.: 54/19/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01535/AM16/	RLA File :03/94/040/00590/AM16/	Lic.No/Date:0310799952 02.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
303	Case No.: 67/19/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01548/AM16/	RLA File :03/94/040/00553/AM16/	Lic.No/Date:0310799932 02.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
304	Case No.: 70/19/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01551/AM16/	RLA File :03/94/040/00481/AM16/	Lic.No/Date:0310799926 02.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
305	Case No.: 154/13/82-ALC4/2015	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01117/AM16/	RLA File :09/24/040/00460/AM16/	Lic.No/Date:0910062821 03.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
306	Case No.: 155/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/01118/AM16/	RLA File :09/24/040/00475/AM16/	Lic.No/Date:0910062827 03.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/838/2015-PI(Norms) dated 15.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
307	Case No.: 156/13/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:0910062832	Defer

	:01/82/050/01119/AM16/	:09/24/040/00464/AM16/	03.11.2015	Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

308	Case No.: 38/21/82-ALC4/2015	Party Name:VINS BIOPRODUCTS LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01743/AM16/	RLA File :09/24/040/00442/AM16/	Lic.No/Date:0910062831 03.11.2015	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

309	Case No.: 159/13/82-ALC4/2015	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01122/AM16/	RLA File :34/24/040/00205/AM16/	Lic.No/Date:3410041650 04.11.2015	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				

310	Case No.: 157/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01120/AM16/	RLA File :09/24/040/00476/AM16/	Lic.No/Date:0910062833 04.11.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/838/2015-PI(Norms) dated 14.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

311	Case No.: 158/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01121/AM16/	RLA File :09/24/040/00477/AM16/	Lic.No/Date:0910062834 04.11.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/765/2015-PI(Norms) dated 03.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

312	Case No.: 53/19/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01534/AM16/	RLA File :03/94/040/00557/AM16/	Lic.No/Date:0310800023 04.11.2015	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

313	Case No.: 9/19/82-ALC4/2015	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01489/AM16/	RLA File :34/24/040/00204/AM16/	Lic.No/Date:3410041654 04.11.2015	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				

314	Case No.: 57/19/82-ALC4/2015	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01538/AM16/	RLA File :03/94/040/00443/AM16/	Lic.No/Date:0310800060 05.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

315	Case No.: 163/13/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01126/AM16/	RLA File :09/24/040/00479/AM16/	Lic.No/Date:0910062838 06.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

316	Case No.: 18/21/82-ALC4/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01723/AM16/	RLA File :09/24/040/00487/AM16/	Lic.No/Date:0910062841 06.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

317	Case No.: 55/19/82-ALC4/2015	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01536/AM16/	RLA File :03/94/040/00600/AM16/	Lic.No/Date:0310800148 09.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

318	Case No.: 23/21/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01728/AM16/	RLA File :09/24/040/00481/AM16/	Lic.No/Date:0910062849 10.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

319	Case No.: 165/13/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01128/AM16/	RLA File :52/24/040/00050/AM16/	Lic.No/Date:5210041688 12.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

320	Case No.: 71/19/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01552/AM16/	RLA File :03/94/040/00613/AM16/	Lic.No/Date:0310800272 17.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC..			

321	Case No.:72/19/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01553/AM16/	RLA File :03/94/040/00612/AM16/	Lic.No/Date:0310800271 17.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
322	Case No.:74/19/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01555/AM16/	RLA File :03/94/040/00641/AM16/	Lic.No/Date:0310800285 17.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
323	Case No.:167/13/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01130/AM16/	RLA File :09/24/040/00493/AM16/	Lic.No/Date:0910062862 19.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
324	Case No.:58/19/82-ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01539/AM16/	RLA File :03/94/040/00572/AM16/	Lic.No/Date:0310800324 19.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
325	Case No.:77/19/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01558/AM16/	RLA File :03/94/040/00653/AM16/	Lic.No/Date:0310800320 19.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
326	Case No.:75/19/82-ALC4/2015	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01556/AM16/	RLA File :03/94/040/00450/AM16/	Lic.No/Date:0310800347 20.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
327	Case No.:60/19/82-ALC4/2015	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01541/AM16/	RLA File :03/94/040/00661/AM16/	Lic.No/Date:0310800340 20.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

328	Case No.: 11/19/82-ALC4/2015	Party Name:SURNI LABS	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01491/AM16/	RLA File :34/24/040/00214/AM16/	Lic.No/Date:3410041688 20.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

329	Case No.: 28/21/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01733/AM16/	RLA File :09/24/040/00507/AM16/	Lic.No/Date:0910062899 24.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

330	Case No.: 20/19/82-ALC4/2015	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01500/AM16/	RLA File :05/24/040/00369/AM16/	Lic.No/Date:0510396413 24.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

331	Case No.: 24/19/82-ALC4/2015	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01504/AM16/	RLA File :31/83/040/00115/AM16/	Lic.No/Date:3110065769 26.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

332	Case No.: 6/19/82-ALC4/2015	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01486/AM16/	RLA File :04/24/040/00193/AM16/	Lic.No/Date:0410161352 27.11.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

333	Case No.: 59/19/82-ALC4/2015	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01540/AM16/	RLA File :03/94/040/00251/AM16/	Lic.No/Date:0310800536 01.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

334	Case No.: 62/19/82-ALC4/2015	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01543/AM16/	RLA File :03/94/040/00252/AM16/	Lic.No/Date:0310800539 01.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC..			

335	Case No.: 61/19/82-ALC4/2015	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01542/AM16/	RLA File :03/94/040/00440/AM16/	Lic.No/Date:0310800529 01.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

336	Case No.: 81/19/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01562/AM16/	RLA File :03/94/040/00660/AM16/	Lic.No/Date:0310800594 02.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

337	Case No.: 19/19/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01499/AM16/	RLA File :05/23/040/00370/AM16/	Lic.No/Date:0510396479 02.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

338	Case No.: 27/19/82-ALC4/2015	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/01507/AM16/	RLA File :05/24/040/00373/AM16/	Lic.No/Date:0510396496 02.12.2015	Defer Date:
	Decision : The Committee decided to defer the case for want of comments of DoP.			

339	Case No.: 79/19/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01560/AM16/	RLA File :03/94/040/00632/AM16/	Lic.No/Date:0310800627 03.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

340	Case No.: 16/19/82-ALC4/2015	Party Name:JUBILANT GENERICS LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01496/AM16/	RLA File :05/23/040/00362/AM16/	Lic.No/Date:0510396503 03.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

341	Case No.: 17/19/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01497/AM16/	RLA File :05/23/040/00002/AM16/	Lic.No/Date:0510396500 03.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

342	Case No.:38/19/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01519/AM16/	RLA File :52/24/040/00062/AM16/	Lic.No/Date:5210041707 04.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
343	Case No.:63/19/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01544/AM16/	RLA File :03/94/040/00673/AM16/	Lic.No/Date:0310800674 04.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
344	Case No.:7/19/82-ALC4/2015	Party Name:MALLADI DRUGS PHARMACEUTICALS LIMITED	Meet No/Date:21/82-ALC4/2015 & 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01487/AM16/	RLA File :04/24/040/00183/AM16/	Lic.No/Date:0410161359 07.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/425/2015-PI(Norms) dated December 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
345	Case No.:8/19/82-ALC4/2015	Party Name:MALLADI DRUGS PHARMACEUTICALS LIMITED	Meet No/Date:21/82-ALC4/2015 & 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01488/AM16/	RLA File :04/24/040/00186/AM16/	Lic.No/Date:0410161360 07.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/214/2015-PI(Norms) dated December 2015 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
346	Case No.:14/19/82-ALC4/2015	Party Name:MEDICAMEN ORGANICS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01494/AM16/	RLA File :05/24/040/00428/AM16/	Lic.No/Date:0510396544 07.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
347	Case No.:22/21/82-ALC4/2015	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01727/AM16/	RLA File :09/24/040/00519/AM16/	Lic.No/Date:0910062938 07.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

348	Case No.: 90/19/82-ALC4/2015	Party Name: VENUS REMEDIES LTD.,	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01571/AM16/	RLA File :22/24/040/00082/AM16/	Lic.No/Date:2210015359 07.12.2015	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				
349	Case No.: 1/15/82-ALC4/2015	Party Name: HETERO LABS LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01312/AM16/	RLA File :09/24/040/00529/AM16/	Lic.No/Date:0910062940 08.12.2015	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				
350	Case No.: 2/15/82-ALC4/2015	Party Name: HETERO LABS LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/01313/AM16/	RLA File :09/24/040/00538/AM16/	Lic.No/Date:0910062945 08.12.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/838/2015-PI(Norms) dated 14.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				
351	Case No.: 46/21/82-ALC4/2015	Party Name: HETERO LABS LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01751/AM16/	RLA File :09/24/040/00537/AM16/	Lic.No/Date:0910062946 08.12.2015	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				
352	Case No.: 27/21/82-ALC4/2015	Party Name: OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01732/AM16/	RLA File :09/24/040/00482/AM16/	Lic.No/Date:0910062947 08.12.2015	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				
353	Case No.: 43/21/82-ALC4/2015	Party Name: SUVEN LIFE SCIENCES LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01748/AM16/	RLA File :09/24/040/00518/AM16/	Lic.No/Date:0910062943 08.12.2015	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				
354	Case No.: 89/19/82-ALC4/2015	Party Name: DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01570/AM16/	RLA File :22/24/040/00085/AM16/	Lic.No/Date:2210015363 09.12.2015	Defer Date:26.04.2016

	Decision : The Committee decided to defer the case for want of comments of DoP.
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355	Case No.: 5/15/82- ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01316/AM16/	RLA File :34/24/040/00215/AM16/	Lic.No/Date:3410041722 10.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

356	Case No.: 3/15/82- ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01314/AM16/	RLA File :09/24/040/00553/AM16/	Lic.No/Date:0910062954 10.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

357	Case No.: 4/15/82- ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01315/AM16/	RLA File :09/24/040/00545/AM16/	Lic.No/Date:0910062955 10.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

358	Case No.: 51/21/82- ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01756/AM16/	RLA File :09/24/040/00554/AM16/	Lic.No/Date:0910062956 10.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/838/2015-PI(Norms) dated 15.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

359	Case No.: 40/19/82- ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01521/AM16/	RLA File :05/23/040/00240/AM16/	Lic.No/Date:0510396587 10.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

360	Case No.: 87/19/82- ALC4/2015	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01568/AM16/	RLA File :22/24/040/00087/AM16/	Lic.No/Date:2210015368 10.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

361	Case No.: 88/19/82- ALC4/2015	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
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	HQ :01/82/050/01569/AM16/	File	RLA :22/24/040/00081/AM16/	File	Lic.No/Date:2210015365 10.12.2015	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.						

362	Case No.:94/19/82-ALC4/2015	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01575/AM16/	RLA File :22/24/040/00080/AM16/	Lic.No/Date:2210015366 10.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

363	Case No.:42/21/82-ALC4/2015	Party Name:NATCO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01747/AM16/	RLA File :09/24/040/00520/AM16/	Lic.No/Date:0910062967 11.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

364	Case No.:50/21/82-ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01755/AM16/	RLA File :09/24/040/00490/AM16/	Lic.No/Date:0910062966 11.12.2015	Defer Date:26.04.2016
	Decision : The committee noted that both import and export products are one and the same chemical compounds and the firm has not given COA of imported item from foreign supplier and the export product to show that some manufacturing activity is involved. The Committee according decided to call for COA f of imported items from foreign supplier and deferred the case.			

365	Case No.:43/19/82-ALC4/2015	Party Name:U SQUARE LIFESCIENCE PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01524/AM16/	RLA File :08/24/040/00306/AM16/	Lic.No/Date:0810136712 11.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

366	Case No.: 56/21/82-ALC4/2015	Party Name:	VIVIMED LABS LIMITED	Meet No/Date:	21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01761/AM16/	RLA File :09/24/040/00523/AM16/		Lic.No/Date:	0910062965 11.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.					

367	Case No.:30/19/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01510/AM16/	RLA File :05/24/040/00401/AM16/	Lic.No/Date:0510396611 14.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

368	Case No.: 31/19/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01511/AM16/	RLA File :05/24/040/00375/AM16/	Lic.No/Date:0510396609 14.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

369	Case No.: 32/19/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01513/AM16/	RLA File :05/24/040/00381/AM16/	Lic.No/Date:0510396610 14.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

370	Case No.: 10/19/82-ALC4/2015	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01490/AM16/	RLA File :34/24/040/00223/AM16/	Lic.No/Date:3410041732 14.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

371	Case No.: 18/19/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01498/AM16/	RLA File :52/24/040/00064/AM16/	Lic.No/Date:5210041711 15.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

372	Case No.: 48/21/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01753/AM16/	RLA File :09/24/040/00508/AM16/	Lic.No/Date:0910062971 15.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

373	Case No.: 39/19/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01520/AM16/	RLA File :05/23/040/00360/AM16/	Lic.No/Date:0510396634 16.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

374	Case No.: 41/19/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01522/AM16/	RLA File :05/23/040/00001/AM16/	Lic.No/Date:0510396632 16.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

375	Case No.: 42/19/82-	Party Name:JUBILANT	Meet No/Date:21/82-	Status:Case
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	ALC4/2015	LIFE SCIENCES LIMITED	ALC4/2015 22.03.2016	Deferred
	HQ File :01/82/050/01523/AM16/	RLA File :05/23/040/00192/AM16/	Lic.No/Date:0510396633 16.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
376	Case No.:29/19/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01509/AM16/	RLA File :05/24/040/00360/AM16/	Lic.No/Date:0510396645 16.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
377	Case No.:6/15/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01317/AM16/	RLA File :09/24/040/00540/AM16/	Lic.No/Date:0910062982 17.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
378	Case No.:7/15/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01318/AM16/	RLA File :09/24/040/00531/AM16/	Lic.No/Date:0910062983 17.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
379	Case No.:8/15/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01319/AM16/	RLA File :09/24/040/00536/AM16/	Lic.No/Date:0910062985 17.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
380	Case No.:9/15/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01320/AM16/	RLA File :09/24/040/00530/AM16/	Lic.No/Date:0910062986 17.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
381	Case No.:45/21/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01750/AM16/	RLA File :09/24/040/00392/AM16/	Lic.No/Date:0910062991 17.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
382	Case No.:57/21/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:21/82-ALC4/2015	Status:Case Approved

			22.03.2016	
	HQ File :01/82/050/01762/AM16/	RLA File :09/24/040/00564/AM16/	Lic.No/Date:0910063000 18.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/127/2015-PI(Norms) dated Sept. 2015 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
383	Case No.:91/19/82-ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01572/AM16/	RLA File :22/24/040/00093/AM16/	Lic.No/Date:2210015386 18.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
384	Case No.:36/19/82-ALC4/2015	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01517/AM16/	RLA File :05/24/040/00439/AM16/	Lic.No/Date:0510396670 18.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			
385	Case No.:35/19/82-ALC4/2015	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01516/AM16/	RLA File :05/23/040/00396/AM16/	Lic.No/Date:0510396751 21.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
386	Case No.:37/19/82-ALC4/2015	Party Name:JUBILANT GENERICS LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01518/AM16/	RLA File :05/23/040/00388/AM16/	Lic.No/Date:0510396753 21.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
387	Case No.:41/21/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01746/AM16/	RLA File :09/24/040/00527/AM16/	Lic.No/Date:0910063006 21.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
388	Case No.:33/19/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01514/AM16/	RLA File :05/24/040/00448/AM16/	Lic.No/Date:0510396777 21.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

389	Case No.: 53/21/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01758/AM16/	RLA File :09/24/040/00445/AM16/	Lic.No/Date:0910063017 21.12.2015	Defer Date:
	Decision : The Committee decided to defer the case for want of comments of DoP.			

390	Case No.: 54/21/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01759/AM16/	RLA File :09/24/040/00525/AM16/	Lic.No/Date:0910063015 21.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

391	Case No.: 61/21/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01766/AM16/	RLA File :09/24/040/00547/AM16/	Lic.No/Date:0910063018 21.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP..			

392	Case No.: 93/19/82-ALC4/2015	Party Name:CURETECH SKINCARE	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01574/AM16/	RLA File :22/24/040/00051/AM16/	Lic.No/Date:2210015392 23.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

393	Case No.: 34/19/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01515/AM16/	RLA File :05/24/040/00467/AM16/	Lic.No/Date:0510397063 23.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/453/2015-PI(Norms) dated November 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

394	Case No.: 132/16/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01452/AM16/	RLA File :09/24/040/00563/AM16/	Lic.No/Date:0910063042 28.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

395	Case No.: 55/21/82-ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01760/AM16/	RLA File :09/24/040/00573/AM16/	Lic.No/Date:0910063035 28.12.2015	Defer Date:26.04.2016

	Decision : The Committee decided to defer the case for want of comments of DoP.
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396	Case No.: 21/19/82-ALC4/2015	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01501/AM16/	RLA File :05/23/040/00391/AM16/	Lic.No/Date:0510397095 29.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

397	Case No.: 86/19/82-ALC4/2015	Party Name:RUBY FRAGRANCE PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01567/AM16/	RLA File :35/24/040/00048/AM16/	Lic.No/Date:3510044853 29.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC..			

398	Case No.: 34/21/82-ALC4/2015	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01739/AM16/	RLA File :31/83/040/00128/AM16/	Lic.No/Date:3110065816 30.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

399	Case No.: 32/21/82-ALC4/2015	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01737/AM16/	RLA File :31/83/040/00135/AM16/	Lic.No/Date:3110065815 30.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

400	Case No.: 22/19/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01502/AM16/	RLA File :05/23/040/00244/AM16/	Lic.No/Date:0510397137 30.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

401	Case No.: 23/19/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01503/AM16/	RLA File :05/23/040/00260/AM16/	Lic.No/Date:0510397138 30.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

402	Case No.: 13/19/82-ALC4/2015	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
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	HQ :01/82/050/01493/AM16/	File	RLA :04/24/040/00213/AM16/	File	Lic.No/Date:0410161479 30.12.2015	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.						

403	Case No.:40/21/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01745/AM16/	RLA File :09/24/040/00559/AM16/	Lic.No/Date:0910063056 30.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

404	Case No.:49/21/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01754/AM16/	RLA File :09/24/040/00560/AM16/	Lic.No/Date:0910063055 30.12.2015	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:59/21/82-ALC4/2015	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
405	HQ File :01/82/050/01764/AM16/	RLA File :09/24/040/00532/AM16/	Lic.No/Date:0910063068 31.12.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/664/2015-PI(Norms) dated 15.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

406	Case No.:47/21/82-ALC4/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01752/AM16/	RLA File :09/24/040/00570/AM16/	Lic.No/Date:0910063087 01.01.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

407	Case No.:35/21/82-ALC4/2015	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01740/AM16/	RLA File :31/83/040/00094/AM16/	Lic.No/Date:3110065843 01.01.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

408	Case No.:33/21/82-ALC4/2015	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01738/AM16/	RLA File :31/83/040/00117/AM16/	Lic.No/Date: 3110065848 05.01.2016	Defer Date: 26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC..			

409	Case No.: 137/16/82-ALC4/2015	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01457/AM16/	RLA File :34/24/040/00245/AM16/	Lic.No/Date:3410041783 05.01.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC..			

410	Case No.: 68/21/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01773/AM16/	RLA File :08/24/040/00350/AM16/	Lic.No/Date:0810136965 06.01.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

411	Case No.: 2/17/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01462/AM16/	RLA File :09/24/040/00571/AM16/	Lic.No/Date:0910063114 08.01.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC..			

412	Case No.: 1/17/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01461/AM16/	RLA File :09/24/040/00565/AM16/	Lic.No/Date:0910063113 08.01.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

413	Case No.: 44/21/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01749/AM16/	RLA File :09/24/040/00588/AM16/	Lic.No/Date:0910063107 08.01.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP..			

414	Case No.: 4/17/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01464/AM16/	RLA File :09/24/040/00598/AM16/	Lic.No/Date:0910063124 11.01.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

415	Case No.: 5/17/82-ALC4/2015	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01465/AM16/	RLA File :30/24/040/00035/AM16/	Lic.No/Date:3010103695 11.01.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC..			

416	Case No.: 3/17/82-	Party Name:INCHEM	Meet No/Date:21/82-	Status:Case
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	ALC4/2015	LABORATORIES PRIVATE LIMITED	ALC4/2015 22.03.2016	Deferred
	HQ File :01/82/050/01463/AM16/	RLA File :09/24/040/00590/AM16/	Lic.No/Date:0910063122 11.01.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

417	Case No.:52/21/82-ALC4/2015	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01757/AM16/	RLA File :09/24/040/00612/AM16/	Lic.No/Date:0910063118 11.01.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC..			

418	Case No.:58/21/82-ALC4/2015	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01763/AM16/	RLA File :09/24/040/00613/AM16/	Lic.No/Date:0910063119 11.01.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC..			

419	Case No.:63/21/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01768/AM16/	RLA File :09/24/040/00604/AM16/	Lic.No/Date:0910063130 12.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/179/2015-PI(Norms) dated Sept. 2015 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

420	Case No.:5/21/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01710/AM16/	RLA File :09/24/040/00601/AM16/	Lic.No/Date:0910063140 13.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/668/2015-PI(Norms) dated 19.02.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

421	Case No.:6/21/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01711/AM16/	RLA File :09/24/040/00602/AM16/	Lic.No/Date:0910063139 13.01.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

422	Case No.:60/21/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
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	HQ File :01/82/050/01765/AM16/	RLA File :09/24/040/00581/AM16/	Lic.No/Date:0910063135 13.01.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC..			

	Case No.:15/21/82-ALC4/2015	Party Name:JUBILANT GENERICS LTD	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Approved
423	HQ File :01/82/050/01720/AM16/	RLA File :05/23/040/00416/AM16/	Lic.No/Date:0510397361 19.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on SION A-412 or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:36/21/82-ALC4/2015	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Deferred
424	HQ File :01/82/050/01741/AM16/	RLA File :13/24/040/00038/AM16/	Lic.No/Date:1310048100 20.01.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:7/21/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Approved
425	HQ File :01/82/050/01712/AM16/	RLA File :05/23/040/00437/AM16/	Lic.No/Date:0510397371 20.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/643/2015-PI(Norms) dated 01.02.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:16/21/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Approved
426	HQ File :01/82/050/01721/AM16/	RLA File :05/23/040/00441/AM16/	Lic.No/Date:0510397376 20.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/224/2015-PI(Norms) dated Sept.2015 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:17/21/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:21/82- ALC4/2015 22.03.2016	Status:Case Approved
427	HQ File :01/82/050/01722/AM16/	RLA File :05/23/040/00440/AM16/	Lic.No/Date:0510397375 20.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/643/2015-PI(Norms) dated January 2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

428	Case No.:4/21/82-ALC4/2015	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01709/AM16/	RLA File :05/24/040/00521/AM16/	Lic.No/Date:0510397403 22.01.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC..			
429	Case No.:31/21/82-ALC4/2015	Party Name:BALAJI AMINES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01736/AM16/	RLA File :31/83/040/00148/AM16/	Lic.No/Date:3110065887 25.01.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC..			
430	Case No.:4/18/82-ALC4/2015	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01469/AM16/	RLA File :09/24/040/00579/AM16/	Lic.No/Date:0910063172 27.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/303/2014-PI(Norms) dated November 2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
431	Case No.:24/21/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01729/AM16/	RLA File :34/24/040/00267/AM16/	Lic.No/Date:3410041832 28.01.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC..			
432	Case No.:21/21/82-ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01726/AM16/	RLA File :31/83/040/00149/AM16/	Lic.No/Date:3110065900 01.02.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC..			
433	Case No.:37/21/82-ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01742/AM16/	RLA File :31/83/040/00147/AM16/	Lic.No/Date:3110065899 01.02.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC..			
434	Case No.:9/21/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved

	HQ :01/82/050/01714/AM16/	File	RLA :05/23/040/00435/AM16/	File	Lic.No/Date:0510397452 01.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/683/2015-PI(Norms) dated 01.02.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.					

435	Case No.:8/21/82-ALC4/2015	Party Name:JUBILANT GENERICS LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01713/AM16/	RLA File :05/23/040/00438/AM16/	Lic.No/Date:0510397455 01.02.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

436	Case No.: 39/21/82-ALC4/2015	Party Name:VISCUS OILS PVT. LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01744/AM16/	RLA File :56/24/040/00042/AM16/	Lic.No/Date:5610004823 01.02.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

437	Case No.:19/21/82-ALC4/2015	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01724/AM16/	RLA File :31/83/040/00153/AM16/	Lic.No/Date:3110065906 03.02.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

438	Case No.:13/21/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01718/AM16/	RLA File :05/23/040/00439/AM16/	Lic.No/Date:0510397481 03.02.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

439	Case No.:1/19/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01481/AM16/	RLA File :09/24/040/00634/AM16/	Lic.No/Date:0910063213 04.02.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

440	Case No.:12/21/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01717/AM16/	RLA File :05/24/040/00543/AM16/	Lic.No/Date:0510397506 04.02.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

441	Case No.:4/19/82-	Party Name:ALPHAMED	Meet No/Date:21/82-	Status:Case
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	ALC4/2015	FORMULATIONS P LTD.	ALC4/2015 22.03.2016	Deferred
	HQ File :01/82/050/01484/AM16/	RLA File :09/24/040/00628/AM16/	Lic.No/Date:0910063226 05.02.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:3/19/82-ALC4/2015	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
442	HQ File :01/82/050/01483/AM16/	RLA File :09/24/040/00637/AM16/	Lic.No/Date:0910063225 05.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/689/2015-PI(Norms) dated 01.02.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:25/21/82-ALC4/2015	Party Name:RONAK CHEMICALS	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
443	HQ File :01/82/050/01730/AM16/	RLA File :34/24/040/00274/AM16/	Lic.No/Date:3410041858 05.02.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:26/21/82-ALC4/2015	Party Name:RONAK CHEMICALS	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
444	HQ File :01/82/050/01731/AM16/	RLA File :34/24/040/00273/AM16/	Lic.No/Date:3410041857 05.02.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:14/21/82-ALC4/2015	Party Name:DHAMPUR SUGAR MILLS LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
445	HQ File :01/82/050/01719/AM16/	RLA File :05/23/040/00456/AM16/	Lic.No/Date:0510397521 08.02.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:5/19/82-ALC4/2015	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
446	HQ File :01/82/050/01485/AM16/	RLA File :08/24/040/00291/AM16/	Lic.No/Date:0810137155 08.02.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:11/21/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
447	HQ File :01/82/050/01716/AM16/	RLA File :05/24/040/00534/AM16/	Lic.No/Date:0510397525 08.02.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

448	Case No.: 85/19/82-ALC4/2015	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01566/AM16/	RLA File :52/24/040/00076/AM16/	Lic.No/Date:5210041759 09.02.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
449	Case No.: 10/21/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01715/AM16/	RLA File :05/23/040/00460/AM16/	Lic.No/Date:0510397547 09.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/439/2015-PI(Norms) dated Oct. 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
450	Case No.: 83/19/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01564/AM16/	RLA File :09/24/040/00651/AM16/	Lic.No/Date:0910063230 09.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/838/2015-PI(Norms) dated 14.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
451	Case No.: 84/19/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01565/AM16/	RLA File :09/24/040/00654/AM16/	Lic.No/Date:0910063231 09.02.2016	Defer Date:22.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
452	Case No.: 95/19/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01576/AM16/	RLA File :09/24/040/00639/AM16/	Lic.No/Date:0910063233 10.02.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
453	Case No.: 96/19/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01577/AM16/	RLA File :09/24/040/00638/AM16/	Lic.No/Date:0910063234 10.02.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
454	Case No.: 20/21/82-ALC4/2015	Party Name:EMCURE PHARMACEUTICALS	Meet No/Date:21/82-ALC4/2015	Status:Case Deferred

		LTD.	22.03.2016	
	HQ File :01/82/050/01725/AM16/	RLA File :31/83/040/00155/AM16/	Lic.No/Date:3110065933 10.02.2016	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

455	Case No.: 30/21/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01735/AM16/	RLA File :05/23/040/00467/AM16/	Lic.No/Date:0510397580 10.02.2016	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

456	Case No.: 97/19/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01578/AM16/	RLA File :09/24/040/00652/AM16/	Lic.No/Date:0910063248 11.02.2016	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

457	Case No.: 98/19/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01579/AM16/	RLA File :09/24/040/00682/AM16/	Lic.No/Date:0910063268 15.02.2016	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/692/2015-PI(Norms) dated 26.02.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

458	Case No.: 99/19/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01580/AM16/	RLA File :09/24/040/00681/AM16/	Lic.No/Date:0910063269 15.02.2016	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/692/2015-PI(Norms) dated 26.02.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

459	Case No.: 101/19/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Deferred
	HQ File :01/82/050/01582/AM16/	RLA File :09/24/040/00668/AM16/	Lic.No/Date:0910063275 16.02.2016	Defer Date:26.04.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

460	Case No.: 100/19/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:21/82-ALC4/2015 22.03.2016	Status:Case Approved
	HQ File :01/82/050/01581/AM16/	RLA File :09/24/040/00691/AM16/	Lic.No/Date:0910063273 16.02.2016	Defer Date:

	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/692/2015-PI(Norms) dated 26.02.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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461	Case No.: 102/19/82-ALC4/2015	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01583/AM16/	RLA File :09/24/040/00666/AM16/	Lic.No/Date:0910063280 17.02.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

462	Case No.: 1/21/82-ALC4/2015	Party Name: RA CHEM PHARMA LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Deferred
	HQ File :01/82/050/01706/AM16/	RLA File :09/24/040/00702/AM16/	Lic.No/Date:0910063354 03.03.2016	Defer Date:26.04.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

463	Case No.: 69/21/82-ALC4/2015	Party Name: HETERO LABS LIMITED	Meet No/Date: 21/82-ALC4/2015 22.03.2016	Status: Case Approved
	HQ File :01/82/050/01774/AM16/	RLA File :09/24/040/00729/AM16/	Lic.No/Date:0910063379 10.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/838/2015-PI(Norms) dated 14.03.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

**Manual Agenda of NC-3 Meeting No. 21/82/2015
Scheduled to be held on 22.03.2016**

Case No.B-01 M.No.21/AM-16 Date 22.03.2016	M/s. Bharat Parenterals Ltd File No. 01/82/162/00277/AM16 RLA No.34/21/040/00231/AM13 Adv.Auth. No. 3410035162 dated.17.09.2012
Decision: The Committee considered the representation of the firm and observed that 2% wastage will be permissible on the salt i.e. Pefloxacin Mesilate which is the import item. Advance Authorisation is correctly issued under SION A-412.	

Case No.B-02 M.No.21/AM-16 Date 22.03.2016	M/s. Bharat Parenterals Ltd File No. 01/82/162/00276/AM16 RLA No.34/21/040/00154/AM12 Adv.Auth. No. 3410030783 dated.30.06.2011
Decision: The Committee considered the representation of the firm and observed that the issue does not pertain to NC-3. RA may guide the exporter for resolving the issue in terms of DOP O.M.35011/714/2015-PI (Norms) dated 25.02.2016.	

Case No.B-03	M/s. Bharat Parenterals Ltd
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M.No.21/AM-16 Date 22.03.2016	File No. 01/82/162/00275/AM16 RLA No.34/21/040/00153/AM12 Adv.Auth. No. 3410030739 dated. 28.06.2011
Decision: The Committee considered the representation of the firm and noted that the Advance Authorisation is issued correctly under SION-A412. Composition of tablet is stated in the DML. Quantity of each item i.e. Amoxicilin Trihydrate and Clavulanate Potassium are mentioned in the Shipping Bill/Customs attested invoices. The calculation of 2% wastage is to be done as per DML. For example for Amoxicilin Trihydrate and Clavulanate Potassium 625mg tablet, DML shows it contains Amoxicilin Trihydrate 590mg equivalent to Amoxicilin - 500mg. In the Shipping Bill the error made is that the description is Amoxicilin Trihydrate-500mg instead of Amoxicilin Trihydrate 590mg or Amoxicilin – 500mg. RA may accordingly, rather than reject the case outright, take proactive steps to resolve the issue in terms of DOP O.M.35011/714/2015-PI (Norms) dated 25.02.2016.	

Case No.B-04 M.No.21/AM-16 Date 22.03.2016	M/s. Bharat Parenterals Ltd File No. 01/82/162/00274/AM16 RLA No.34/21/040/00037/AM 14 Adv.Auth. No. 3410036739 dated.30.04.2013
Decision: The Committee considered the representation of the firm and observed that the firm has given an explanation regarding quantities, in para 1 of the firms letter dated 28.10.2015. The issue does not pertain to NC-3 as fixation of norms is not involved. RA may try to resolve the matter, if need be, in consultation with the concerned Section in DGFT Hqrs, in terms of DOP O.M.35011/714/2015-PI (Norms) dated 25.02.2016. Firm should submit a copy of their letter dated 28.10.2015 to RA.	

Case No.B-05 M.No.21/AM-16 Date 22.03.2016	M/s. Bharat Parenterals Ltd File No. 01/82/162/00273/AM16 RLA No.34/21/040/00281/AM14 Adv.Auth. No. 3410038101 dated.03.10.2013
Decision: The Committee considered the representation of the firm and observed that the firm has given an explanation regarding quantities, in para 1 of the firms letter dated 28.10.2015. The issue does not pertain to NC-3 as fixation of norms is not involved. RA may try to resolve the matter, if need be, in consultation with the concerned Section in DGFT Hqrs, in terms of DOP O.M.35011/714/2015-PI (Norms) dated 25.02.2016. Firm should submit a copy of their letter dated 28.10.2015 to RA.	

Case No.B-06 M.No.21/AM-16 Date 22.03.2016	M/s. Bharat Parenterals Ltd File No. 01/82/162/00272/AM16 RLA No.34/21/040/00235/AM14 Adv.Auth. No. 3410037816 dated.04.09.2013
Decision: The Committee considered the representation of the firm and observed that in the deficiency letter of RA, the issue is not brought out in a self-explanatory manner. The representation of the firm also does not address the actual issue. RA may try to proactively resolve the matter in terms of DOP O.M.35011/714/2015-PI (Norms) dated 25.02.2016.	

Case No.B-07 M.No.19/AM-16 Date 25.02.2016	M/s. Bharat Parenterals Ltd File No. 01/82/162/00271/AM16 RLA No.34/21/040/00324/AM14 Adv.Auth. No. 3410038353 dated.29.10.2013
Decision: The Committee considered the representation of the firm, and observed that as per the DML, the	

strength of the injection is 1gm, 10ml vial (which is as per SION A-205). The composition is further given in the DML (900mg & 100mg) totalling 1gm per injection. This composition which is in blend form is reflected in the Shipping Bills. Hence case may be dealt as per the SIONs.

Case No.B-08 M.No.21/AM-16 Date 22.03.2016	M/s. Bharat Parenterals Ltd File No. 01/82/162/00270/AM16 RLA No.34/21/040/00282/AM14 Adv.Auth. No. 3410038122 dated.04.10.2013
Decision: Deferred	

Case No. B-09 M.No.21/AM-16 Date 22.03.2016	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No. 01/82/050/00254/AM 08 RLA No. 22/24/040/00008/AM08 Adv Auth No. 2210006706 dated 03.05.2007
Decision: The Committee considered the request of the firm for correction of norms under Para 4.07 of HBP as per agenda. It was observed that there was an error in the earlier minutes in terms of the route and corresponding inputs. The Committee decided to correct the norms as per the earlier decision taken by NC in its meeting No.44/82 dated 14.02.2007, uploaded at the end of these minutes, or as applied by the firm whichever is less. RA may take decision as per decision of NC.	

Case No. B-10 M.No.21/AM-16 Date 22.03.2016	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No. 01/82/050/00869/AM 08 RLA No. 22/24/040/00020/AM08 Adv Auth No. 2210006928 dated 31.07.2007
Decision: The Committee considered the request of the firm for correction of norms under Para 4.07 of HBP as per agenda. It was observed that there was an error in the earlier minutes in terms of the route and corresponding inputs. The Committee decided to correct the norms as per the earlier decision taken by NC in its meeting No.44/82 dated 14.02.2007, uploaded at the end of these minutes, or as applied by the firm whichever is less. RA may take decision as per decision of NC.	

Case No. B-11 M.No.21/AM-16 Date 22.03.2016	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No. 01/82/050/00542/AM 08 RLA No. 22/24/040/00016/AM08 Adv Auth No. 2210006807 dated 18.06.2007
Decision: The Committee considered the request of the firm for correction of norms under Para 4.07 of HBP as per agenda. It was observed that there was an error in the earlier minutes in terms of the route and corresponding inputs. The Committee decided to correct the norms as per the earlier decision taken by NC in its meeting No.44/82 dated 14.02.2007, uploaded at the end of these minutes, or as applied by the firm whichever is less. RA may take decision as per decision of NC.	

Case No. B-12 M.No.21/AM-16 Date 22.03.2016	M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd File No. 01/82/050/00410/AM 08 RLA No. 22/24/040/00010/AM08 Adv Auth No. 2210006746 dated 28.06.2007
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Decision: The Committee considered the request of the firm for correction of norms under Para 4.07 of HBP as per agenda. It was observed that there was an error in the earlier minutes in terms of the route and corresponding inputs. The Committee decided to correct the norms as per the earlier decision taken by NC in its meeting No.44/82 dated 14.02.2007, uploaded at the end of these minutes, or as applied by the firm whichever is less. RA may take decision as per decision of NC.

Case No. B-13
M.No.21/AM-16
Date 22.03.2016

M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd
File No. 01/82/050/01244/AM 12
RLA No. 22/24/040/00071/AM12
Adv Auth No. 2210012378 dated 29.12.2011

Decision: The Committee considered the request of the firm for ratification of norms under Para 4.07 of HBP as per agenda and observed that norms for the said Advance authorisation has already been fixed by NC in its meeting No.46/82 dated 14.02.2012, a copy of the same is uploaded at the end of these minutes. RA may take action as per decision of NC.

Case No. B-14
M.No.21/AM-16
Date 22.03.2016

M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd
File No. 01/82/050/00645/AM 07
RLA No. 22/24/040/00152/AM07
Adv Auth No. 2210005831 dated 31.07.2006

Decision: The Committee decided to defer the case for want of comments of DoP.

Case No. B-15
M.No.21/AM-16
Date 22.03.2016

M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd
File No. 01/82/050/00056/AM 08
RLA No. 22/21/042/00006/AM05
Adv Auth No. 2210006467 dated 02.02.2007

Decision: The Committee decided to defer the case for want of comments of DoP.

Case No. B-16
M.No.21/AM-16
Date 22.03.2016

M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd
File No. 01/82/050/01155/AM 12
RLA No. 22/24/040/00061/AM12
Adv Auth No. 2210012197 dated 22.11.2011

Decision: The Committee decided to defer the case for want of comments of DoP.

Case No. B-17
M.No.21/AM-16
Date 22.03.2016

M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd
File No. 01/82/050/00970/AM 11
RLA No. 22/24/040/00022/AM11
Adv Auth No. 2210010238 dated 04.08.2010

Decision: The Committee decided to defer the case for want of comments of DOP.

Case No. B-18
M.No.21/AM-16
Date 22.03.2016

M/s. DSM Sinochem Pharmaceuticals India Pvt Ltd
File No. 01/82/050/00253/AM 08
RLA No. 22/24/040/00007/AM08

	Adv Auth No. 221006705 dated 03.05.2007
Decision: The Committee considered the request of the firm for correction of norms under Para 4.07 of HBP as per agenda. It was observed that there was an error in the earlier minutes in terms of the route and corresponding inputs. The Committee decided to correct the norms as per the earlier decision taken by NC in its meeting No.44/82 dated 14.02.2007, uploaded at the end of these minutes, or as applied by the firm whichever is less. RA may take decision as per decision of NC.	

Case No. B-19 M.No.21/AM-16 Date 22.03.2016	M/s. Bharat Parenterals Ltd File No. 01/82/162/00279/AM16 RLA No.34/21/040/00131/AM15 Adv.Auth. No. 3410040292 dated.20.06.2014
Decision: Deferred	

Case No. B-20 M.No.21/AM-16 Date 22.03.2016	M/s. Bharat Parenterals Ltd File No. 01/82/162/00278/AM16 RLA No.34/21/040/00246/AM15 Adv.Auth. No. 3410040492 dated.27.08.2014
Decision: Deferred	

The Committee considered the representation of the firm, objection raised by Jt.DGFT, Vadodara for miss-interpretation of product description for EODC. There are 65000 vials, each containing 500mg Vancomycin as per shipping bill i.e. even on net to net basis, the entitlement of Vancomycin is 32.5 Kg. Entitlement of Vancomycin HCL would be even more, on which 5 percent wastage minimum would be applicable even if vial size is more than 10 ml. Hence, RA may re-examine in a more proactive manner befitting the role its export promotion in terms of DOP O.M.35011/714/2015-PI (Norms) dated 25.02.2016.

F. No.35011/738/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 7 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Vivimed Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No.01/82/50/196/AM-15/DES-3/1099 dated the 18/4/15 vide which application from M/s Vivimed Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Tocopherol Acetate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Alpha tocopherol	1.10kg
2	Acetic anhydride	0.313kg
3	Sulphuric acid	Not importable item
4	Hydrochloric acid	Not importable item

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

17

F. No.35011/285/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/152/AM-15/DES-3/81 dated the 08/05/14 vide which application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Gabapentin**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	1,1-Cyclohexane di-acetic acid monoamide	1.63
2.	Acetone	1.541
3.	Activated carbon	0.014
4.	Isopropyl Alcohol	1.894
5.	Amberlite Resin IRA-67	0.00125

This issues with the approval of Director (Cost).

(Barnali Khastgir)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No. 14010/17/2016-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001

Dated 4/3/16 March, 2016

To,

Global Calcium Pvt. Ltd.,
No. 1, 2nd Floor, Opp. Canara Bank,
5th Block, Koramangala,
Bangalore-560034.

Subject: - Advance Authorization Application for the import of raw-materials against the export of Calcium Levulinate.

(Advance Authorization No. 0710105884 dated 18.7.2014)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield/quantity of items for import.
2. The complete material balance for input and output material at each stage of manufacturing process.
3. Details of production of Calcium Levulinate and corresponding consumption of raw materials in the year 2013-14, 2014-15 and 2015-16 (April to December) duly certified by CA may be furnished.
4. Any other relevant information, if any.

Yours faithfully,

A.K. Agarwal
4/3/16
(A.K. AGARWAL)

Addl. Industrial Adviser

Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UO No.- 01/82/050/00986/
AM- 15/DES-III/1612, dated 10.2.2016

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F. No.35011/245/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 11, january, 2016

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Honour Lab Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/1376/AM15/DES-3/48 dated the 12/05/2015 vide which an application from M/s Honour Lab Ltd. was forwarded to this Department for fixation of norms for the export of 4-chloro-trifluoro acetyl aniline hydrochloride hydrate powder. This department has examined the matter and the following norms are recommended against this application:-

S. No.	Import item	Qty. Recommended for 1kg Export
1.	p-Chloroaniline	0.626kg
2.	Pivaloyl chloride	0.652kg
3.	Ethyl trifluoro acetate	0.681kg
4.	n-Butyl Chloride	0.22kg
5.	Lithium metal	0.168kg

2. This issues with the approval of Director (Pharma Industry).


11.1.16

(Rajkumar)

Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

F. No.35011/184/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 15 March, 2016

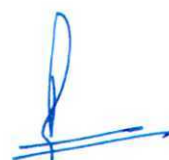
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s **Malladi Drugs & Pharmaceuticals Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1080/AM-15/DES-3/1250 dated the 3/3/15 vide which application from M/s Malladi Drugs & Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Phenylephrine Bitartate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	3-Hydroxy Acetophenone	1.92kg
2	Methanol	3.42kg
3	L(+)-Tartaric Acid	2.00kg
4	Methyl Isobutyl Ketone	-----
5	Acetic Anhydride	1.60kg
6	Iso Propyl Alcohol	5.17kg
7	Caustic Soda	0.46kg
8	10% Palladium / Carbon	1.59gm/kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Subject: Advance Authorization application from M/s. Tide Industries for the import of raw material against the export of Rose Oxide etc.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

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1. Item of Export	Qty.	Item of Import	Qty
Aldehyde C12 Lauric	1 kg	1. C-12 Fatty Alcohol(Lauryl Alcohol)	1.725 kg

1. Item of Export	Qty.	Item of Import	Qty
Lauryl Nitrile	1 kg	1. Lauric Acid	1.22 kg

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1. Item of Export	Qty.	Item of Import	Qty
L- Rose Oxide	1 kg	1. L Citronellol	3.269 kg

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1. Item of Export	Qty.	Item of Import	Qty
Rose Oxide	1 kg	1. Citral (Citral Synthetic)	4.17 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-23381430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/40/2011-CH-II dated 04.03.2016

F. No.35011/692/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 26 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Honour Lab Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/958/AM-16/DES-3/1006 dated the 27/10/16 vide which application from M/s Honour Lab Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Magnesium Tertiary Butoxide. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	Magnesium turnings	0.283kg
2.	Tertiary butyl alcohol	1.75kg
3.	Methanol	1.00kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO), Udyog Bhawan, New Delhi

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s **Hetero Drugs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/824/AM-16/DES-3/1014 dated the 27/10/15 vide which application from M/s Hetero Drugs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Pentaprazole Sodium Sesquihydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	Maltol	0.728kg
2.	Acetone	1.00kg
3.	Toluene	1.84kg
4.	Methanol	1.56kg
5.	Methylene chloride	3.48kg
6.	N,N-diisopropyl ether	5.96kg

7.2,5 - Difluoromethane - 2 - March 16 - 1 kg - Benzoinide - 0.88 kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Sent on

8/3/16

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F. No.35011/208/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: March 21, 2016

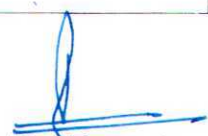
Office Memorandum

Sub: - Fixation of norms under para 4.7- Application of M/s Jubilant Generics Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/1024/AM-15/DES-3 /57 dated the 14/05/2015 vide which an application from M/s Jubilant Generics Ltd, Noida was sent to this Department for fixation of norms against export **of Simvastatin 10mg, 20 mg & 40 mg tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Product to be Exported		Raw materials to be Imported	
Description	Quantity	Description	Quantity
Simvastatin 10mg tablets.	1 tablet	Simvastatin	10.20 mg
		Lactose monohydrate(DCL 21)	74.50 mg
Simvastatin 20mg tablets.	1 tablet	Simvastatin	20.40 mg
		Lactose monohydrate(DCL 21)	149.00 mg
Simvastatin 10mg tablets.	1 tablet	Simvastatin	40.80 mg
		Lactose monohydrate(DCL 21)	150.00 mg

2. This issues with the approval of Director (Pharma Industry).


(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162
Uspi3-Pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/13/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: March 15, 2016

Office Memorandum

Sub: - Fixation of norms under para 4.7- Application of M/s J.B. Chemicals & Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/1187/AM-15/DES-3 /993 dated the 06/01/2015 vide which an application from M/s J.B. Chemicals & Pharmaceuticals Ltd was sent to this Department for fixation of norms against export of **(1) Diffiam Black Current Sugar Free Lozenges (2) Duro Tuss Dry Cough Lozenges Sugar Free lemon and (3) Duro Tuss Dry Cough Lozenges Sugar Free orange**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Product to be Exported			Raw materials to be Imported	
S.No	Description	Quantity	Description	Quantity in mg/lozengel
1.	Diffiam Black Current Sugar Free Lozenges	1 lozenge	Pholcodine	5.61 mg
2.	Duro Tuss Dry Cough Lozenges Sugar Free lemon	1 lozenge	Pholcodine	5.61 mg
3.	Duro Tuss Dry Cough Lozenges Sugar Free orange	1 lozenge	Pholcodine	5.61 mg

2. This issues with the approval of Director (Pharma Industry).


21.3.16
(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162
Uspi3-Pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

F. No.35011/115/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: March 22, 2016

Office Memorandum

Sub: - Fixation of norms under para 4.7- Application of M/s Jubilant Generics Ltd, Noida.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/1122/AM-15/DES-3 /1256 dated 03.03.2015 vide which an application from M/s Jubilant Generics Ltd was sent to this Department for fixation of norms against export of **Spironolactone, 25 mg, 50 mg and 100 mg Tablets**. This department has examined the matter and the following norms for each of the 3 strengths are furnished as follows: -

Product to be Exported			Raw materials to be Imported		
S.No	Description	Quantity	S.no	Description	Quantity
1.	Spironolactone 25 mg Tablets	100 Tablets	1.	Spironolactone (Micronized)	2.5 gm
			2.	Calcium Sulfate Dihydrate	10.325 gm
			3.	Corn Starch (Purity21A)	2.5 gm
			4.	Providone(kollidon30) USP	0.450 gm
			5.	Peppermint Flavor501500 TP 0504	0.075 gm
			6.	Magnesium Stearate(MF-2-V-Veg)	0.150 gm
			7.	Opadry Brown 03B565008 IH	0.300 gm
2.	Spironolactone 50 mg Tablets	100 Tablets	1.	Spironolactone (Micronized)	5.000 gm
			2.	Calcium Sulfate Dihydrate	20.650 gm
			3.	Corn Starch (Purity21A)	5.000 gm
			4.	Providone(kollidon30) USP	0.900 gm
			5.	Peppermint Flavor501500 TP 0504	0.150 gm
			6.	Magnesium Stearate(MF-2-V-Veg)	0.300 gm
			7.	Opadry Brown 03B565008 IH	0.600 gm
3.	Spironolactone 100 mg Tablets	100 mg Tablets	1.	Spironolactone (Micronized)	10.000 gm
			2.	Calcium Sulfate Dihydrate	41.300 gm
			3.	Corn Starch (Purity21A)	10.000 gm
			4.	Providone(kollidon30) USP	1.800 gm
			5.	Peppermint Flavor 501500 TP 0504	0.300 gm
			6.	Magnesium Stearate(MF-2-V-Veg)	0.600 gm
			7.	Opadry Brown 03B565008 IH	1.200 gm

2. This issues with the approval of Director (Pharma Industry).

(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162
Uspi3-Pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

F. No.35011/692/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 26 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Honour Lab Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/958/AM-16/DES-3/1006 dated the 27/10/16 vide which application from M/s Honour Lab Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Magnesium Tertiary Butoxide. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	Magnesium turnings	0.283kg
2.	Tertiary butyl alcohol	1.75kg
3.	Methanol	1.00kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO), Udyog Bhawan, New Delhi

F. No.35011/692/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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✓

Udyog Bhawan, New Delhi,
Dated: 26 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Honour Lab Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/958/AM-16/DES-3/1006 dated the 27/10/16 vide which application from M/s Honour Lab Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Magnesium Tertiary Butoxide. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	Magnesium turnings	0.283kg
2.	Tertiary butyl alcohol	1.75kg
3.	Methanol	1.00kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO), Udyog Bhawan, New Delhi

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153 ✓

F. No.35011/527/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the 19th November, 2015

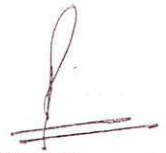
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:
Application from M/s Aurobindo Pharma Limited.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/46/AM-16/DES-3/631 dated the 22/07/15 vide which application from M/s Aurobindo Pharma Ltd was sent to this Department for fixation of norms for the export of **Didanosine**. This department has examined the matter and following norms are recommended against this application.

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2,3-Didehydro-2',3'-dideoxyinosine sodium salt	2.188
2.	Activated Carbon	0.100
3.	Methanol	6.21
4.	Steam/ Thermal Coal (non-cooking)	As per fuel policy

2. This issues with the approval of competent authority.



(Raj Kumar)
Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/626/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the January, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Globe Trotters Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No.01/82/050/00781/AM-16/DES-3/805 dated the 20/08/15 vide which application from M/s Globe Trotters Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Ampicillin Sodium BP(Sterile). This department has examined the matter Export product is Ampicillin Sodium BP(Sterile) and no chemical details are available in the application. DGFT is advised to call complete technical details from the firm as per appendix-33.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Sl. No. 159

F. No.35011/578/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the March 9, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures about request of M/s Globe Trotters Pvt. Ltd, Aurangabad, Maharashtra.

The undersigned is directed to refer to DGFT U.O.No. 01/82/050/00747/AM-16/DES-3/837 dated the 31/08/2015 vide which application from M/s. Globe Trotters Pvt. Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Hydrocortisone Acetate Skin Cream 1% x15g Tube**. This department has examined the matter and following norms are furnished:-

Sl. No.	Description of Export product	Quantity	Raw materials to be Imported	
			Description	Quantity
1.	Hydrocortisone Acetate 1% Skin Cream	One tube of 15 gm	Hydrocortisone Acetate	1.53 gm 0.153 gm

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:- 23071162
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Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/673/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 22 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Optimus Drugs Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/834/AM-16/DES-3/935 dated the 9/9/15 vide which application from M/s. Optimus Drugs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Sofosbuvir. This department has examined the matter and DGFT is advised to call following details from the firm viz:-

1. Complete technical details as per appendix-33 for backward integration of Propan intermediate.
2. Copy of technical literature in support of yields envisaged.
3. Past production vis-a-vis actual consumption of imported inputs duly certified by Central Excise Authorities.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/582/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: March 10, 2016

Office Memorandum

Sub: - Fixation of norms under para 4.7- Application of M/s Alembic Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/00702/AM-16/DES-3 /841 dated the 31/08/2015 vide which an application from M/s. Alembic Pharmaceuticals Ltd was sent to this Department for fixation of norms against export of **Benzathine Penicillin 2.4 Mega Injections in 20 ml vials**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Name of Export Products	Quantity	Raw Material to be imported	Quantity recommended.
Benzathine Penicillin 2.4 Mega Injections in 20 ml vials(each vial contains 24,00,000 units of Benzathine Benzyl Penicillin	100 vials	Benzathine Benzyl Penicillin sterile	0.252 BOU

2. This issues with the approval of Director (Pharma Industry).



(Raj Kumar)

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Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

F. No.35011/648/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 21 january, 2016

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Granules India Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/870/AM16/DES-3/870 dated the 02/09/2015 vide which an application from M/s Granules India Ltd. was forwarded to this Department for fixation of norms for the export of Tenofovir Disoproxil fumarate. This department has examined the matter and the following norms are recommended against this application:-

S. No.	Import item	Norms Recommended for 1kg Export
1.	Adenine	0.914kg
2.	R-propylene carbonate	0.7938kg
3.	Magnesium Isopropoxide	0.829kg
4.	(diethoxyphosphoryl)methyl 4-methylbenzenesulfonate(DESMP)	2.025kg
5.	chloromethylisopropylcarbonate	1.3527kg

2. This issues with the approval of Director (Pharma Industry).

(Rajkumar)
Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/708/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: March 17, 2016

Office Memorandum

Sub: - Fixation of norms under para 4.7- Application of M/s J.B. Chemicals & Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/00981/AM-16/DES-3 /1126 dated the 26/11/2015 vide which an application from M/s J.B. Chemicals & Pharmaceuticals Ltd was sent to this Department for fixation of norms against export of **Sugar Based Medi-Keel A Medicated Throat Lozenges Black Current/Honey & Lemon flavours**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Product to be Exported		Raw materials to be Imported	
Description	Quantity	Description	Quantity
Sugar Based Medi-Keel A Medicated Throat Lozenges Black Current/Honey & Lemon flavours.	100 lozenges	Benzocaine	1.224 gm

2. This issues with the approval of Director (Pharma Industry).


(Raj Kumar)

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Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

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Sl. No. 171

F. No.35011/708/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: March 17, 2016

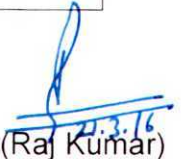
Office Memorandum

Sub: - Fixation of norms under para 4.7- Application of M/s J.B. Chemicals & Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/00984/AM-16/DES-3 /1133 dated the 26/11/2015 vide which an application from M/s J.B. Chemicals & Pharmaceuticals Ltd was sent to this Department for fixation of norms against export of **Bio-Streptomycin Sulphate Injection 1 gm in 3 ml vials**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Product to be Exported		Raw materials to be Imported	
Description	Quantity	Description	Quantity
Bio-Streptomycin Sulphate Injection 1 gm in 3 ml vials	One Vial of 3 ml	Streptomycin Sulphate Sterile	1.378 gm

2. This issues with the approval of Director (Pharma Industry).


(Raj Kumar)

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Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Atlas Fine Chemicals Pvt. Ltd. for the import of raw material against the export of Coumarin.

(Advance Authorization No. 0310796714 dated 18.06.2015)

Ref: U.O. No. 01/82/162/29/AM-16/DES-III/1659 dated 02.2.2016

M/s. Atlas Fine Chemicals Pvt. Ltd has submitted present application for the import of raw material against the export of Coumarin

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Coumarin	1 kg	1. Salicylaldehyde	1.09 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/74/2013-CH-II dated 03.2016

F. No.35011/528/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the 19th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14;
Application from M/s Aurobindo Pharma Limited.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/46/AM-16/DES-3/631 dated the 22/07/15 vide which application from M/s Aurobindo Pharma Ltd was sent to this Department for fixation of norms for the export of **Valacyclovir Hcl**. This department has examined the matter and following norms are recommended against this application.

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Carbobenzyloxy- L- Valine (CBZ-L-Valine)	1.1824
2.	1,3-Dicyclohexyl Carbodimide	1.061
3.	4-Dimethyl Aminopyridine	0.028
4.	Acyclovir	0.758
5.	Dimethyl Formamide	3.515
6.	Methanol	3.968
7.	Steam/ Thermal Coal	As per fuel policy

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject:- Advance Authorization application from M/s. Fine Organic India Pvt. Ltd. for the import of raw material against the export of Monoglyceride(GMS).

(Advance Authorization No. 310797089 dated 7.7.2015)

Ref: U.O. No. 01/82/050/01016/AM16/DES-III/1136 dated 26.11.2015

M/s. Fine Organic India Pvt. Ltd. for the import of raw material against the export of Monoglyceride(GMS).

The application has been examined based on the required information furnished by the firm and the Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
Monoglyceride(GMS).	1 kg.	1. Hydrogenated Palm Stearine (HPS)	0.900kg
		2. Glycerine	0.180 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓
Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/129/2011-CH-II dated... 03.2016

21
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F. No.35011/693/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 2 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/607/AM-16/DES-3/1029 dated the 28/10/15 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Tioconazole. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	3-methyl thiophene	1.09kg
2.	1-(2,4-dichlorophenyl)-2-(1H-imidazole-1-yl)-1-ethanol	1.25kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/129/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Sentiss Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1052/AM-15/DES-3/1295 dated the 05/03/15 vide which application from M/s. Sentiss Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Bromfenac Eye Drops 0.09% 1.7ml in Vial 5ml No.1**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Bromfenac Sodium Hydrate	1.8475mg/vial

2 to 4 - packing material - As per packing policy

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

21 ✓
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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Esteem Industries Pvt. Ltd. for the import of raw material against the export of Product-N-30105 (Nonyl Phenol Ethylene Oxide)

(Advance Authorization No. 1710006161 dated 07.8.2015)

Ref: U.O. No. 01/82/050/01165/AM-16/DES-III/1355 dated 18.12.2015

M/s. Esteem Industries Pvt. Ltd. has submitted present application for the import of raw material against the export of Product-N-30105 (Nonyl Phenol Ethylene Oxide).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Product-N-30105 (Nonyl Phenol Ethylene Oxide)	1 kg	1.Nonyl Phenol	0.435 kg.
		2. Ethylene Oxide	0.9665 kg

This issue with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi-11.
Deptt. of C&PC U.O. No. 14010/78/2012-CH-II dated 9.03.2016

F. No.35011/433/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Alchymars ICM SM Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/15/AM-16/DES-3/525 dated the 08/07/15 vide which application from M/s. Alchymars ICM SM Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **2-Methyl Mercapto Phenothiazine Drug Intermediate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	3-Methyl Mercapto Aniline	2.36

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/739/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 23 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Glenmark Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1092/AM-16/DES-3/1192 dated the 9/12/15 vide which application from M/s Glenmark Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Olmesartan Medoxomill. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	4-(1-Hydroxy-1-Methyl-Ethyl)-2-propyl-1H-Imidazole 5-carboxylic acid ethyl ester	0.70kg
2.	5-(4-Bromomethyl)(1,1-Biphenyl)-2YL Triphenyl-1-H Tetrazole 95%	1.786kg
3.	4-Chloromethyl-5-methyl-1,3-Dioxolen 2 one	0.48kg
4.	Dimethyl Formamide	6.72kg
5.	Tetrahydrofuran	3.43kg
6.	Potassium Carbonate	0.57kg
7.	Toluene	2.41kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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250,251

F. No.35011/383/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: March 17, 2016

Office Memorandum

Sub: - Fixation of norms under para 4.7- Application of M/s J.B. Chemicals & Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/279/AM-16/DES-3 /447 dated the 07/07/2015 vide which an application from M/s J.B. Chemicals & Pharmaceuticals Ltd. was sent to this Department for fixation of norms against export of (i) **Difflam Raspberry Sugar Free Lozenges**, (ii) **Difflam Eucalyptus & Menthol Sugar Free Lozenges**, (iii) **Difflam Honey & Lemon Sugar Free Lozenges**, (iv) **Difflam Orange Sugar Free Lozenges** and (v) **Difflam Sugar Free Double Mint Lozenges**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Product to be Exported			Raw materials to be Imported	
S.No	Description	Quantity	Description	Quantity in gm
1.	Difflam Raspberry Sugar Free Lozenges	100 lozenges	Benzydamine Hydrochloride	0.306
			Cetylpyridinium Chloride	0.135
			Isomalt ST-M	258.460
			Custard Flavour 52940 A	0.520
			Raspberry Flavour 580004 A	0.520
2.	Difflam Eucalyptus & Menthol Sugar Free Lozenges	100 lozenges	Benzydamine hydrochloride	0.306
			Cetylpyridinium Chloride	0.135
			Isomalt ST-M	258.600
3.	Difflam Honey & Lemon Sugar Free Lozenges	100 lozenges	Benzydamine Hydrochloride	0.306
			Cetylpyridinium Chloride	0.135
			Isomalt ST-M	258.300
			Flavour Lemon Tetramone 100 %	0.520
			Honey Flavour 503666 A	0.075
4.	Difflam Orange Sugar Free Lozenges	100 lozenges	Benzydamine hydrochloride	0.306
			Cetylpyridinium Chloride	0.135
			Isomalt ST-M	258.100
			Orange Flavour 51239 A	0.780
5.	Difflam Sugar Free Double Mint Lozenges	100 lozenges	Benzydamine hydrochloride	0.306
			Cetylpyridinium Chloride	0.135
			Isomalt ST-M	259.186
			Flavour Aromatic 52503 T	0.312

2. This issues with the approval of Director (Pharma Industry).


 21.3.16
 (Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162
Uspi3-Pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/694/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 2 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Drugs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/939/AM-16/DES-3/1032 dated the 28/10/15 vide which application from M/s Hetero Drugs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Valacyclovir Hydrochloride. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	2-[(2-Acetamido)-6-oxo-6,9-dihydro-1H-purin-9-YL)methyl]ethyl acetate	1.083kg
2.	Carbobenzyloxy-L-valine	1.1824kg
3.	N,N-Dicyclohexyl carbodimide	1.061kg
4.	4-Dimethylamino pyridine	0.028kg
5.	Dimethyl formamide	0.700kg
6.	Methanol	2.90kg
7.	Acetone	3.88kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/694/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 2 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Drugs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/940/AM-16/DES-3/1025 dated the 28/10/15 vide which application from M/s Hetero Drugs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Moxifloxacin Hydrochloride. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	Ethyl-1-cyclopropyl-6,7-difluoro-1,4-dihydro-8-methoxy-4-oxoquinoline-3-carboxylate	0.978kg
2.	(S,S)-2,8-Diazobicyclo(4,3,0)nonane	0.37kg
3.	Methylene chloride	3.26kg
4.	Methanol	5.43kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/694/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 2 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Drugs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/941/AM-16/DES-3/1033 dated the 28/10/15 vide which application from M/s Hetero Drugs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Entecavir Monohydrate. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	6-(benzyloxy)-9-(1S,3R,4S)-4-(benzyloxy)-3-(benzyloxymethyl)-2-methylenecyclopentyl)-N-((4-methoxyphenyl)diphenylmethyl)-9H-purin-2-amine	3.856kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

21
258

F. No.35011/693/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 2 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/938/AM-16/DES-3/1031 dated the 28/10/15 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Capecitabine. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	D-ribose	2.09kg
2.	Sodium borohydride	0.58kg
3.	Dimethyl sulfoxide	0.458kg
4.	5-fluoro cytosine	0.55kg
5.	Diisopropyl ether	0.428kg
6.	n-pentylchloro formate	0.813kg
7.	Hexamethyl disilazane	0.60kg
8.	Triethylamine	0.93kg
9.	Pyridine	1.673kg
10.	Dimethylaminopyridine	0.083kg
11.	Acetone	0.312kg
12.	Methanol	0.950kg
13.	n-Hexane	0.601kg
14.	toluene	0.264kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/740/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 7 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Vindhya Organics Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No.01/82/50/1133/AM-16/DES-3/1216 dated the 15/12/15 vide which application from M/s Vindhya Organics Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **AFC Abacavir (ABV)I**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	2-azabicyclo(2.2.1)hept-5-en-3-one;(vincelactam)	1.41kg
2	N-(2-amino-4,6-dichloro-5-pyrimidinyl) formamide	0.764kg
3	Sodium borohydride powder	0.226kg
4	D(-)tartaric acid	0.78kg
5	L+tartaric acid	1.23kg
6	Methanol	7.33Ltr.
7	Isopropyl alcohol(IPA)	1.60kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/693/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 2 March, 2016

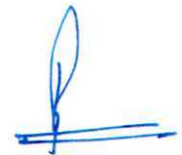
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/954/AM-16/DES-3/1009 dated the 27/10/15 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Anastrozole. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	2,2-(5-methyl-1,3-phenylene) diacetonitrile	2.40kg
2.	Methyl Iodide	4.80kg
3.	1,2,4-Sodiumtriazole	1.00kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/693/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 2 March, 2016

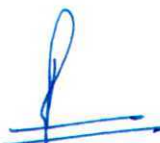
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/955/AM-16/DES-3/1022 dated the 28/10/15 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Pazopanib Hydrochloride. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	3-methyl-6-nitro-1H-indazole	1.55kg
2.	2,4-Dichloro pyrimidine	1.65kg
3.	Tetrahydrofuran	1.00kg
4.	Dimethyl fomamide	2.94kg
5.	Diisopropyl ether	6.24kg
6.	Methyl Iodide	0.94kg
7.	5% palladium on carbon	0.100kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/228/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 03th July, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s. Alta Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1081/AM13/DES-3/1218 dated the 26/02/13 vide which an application from M/s. Alta Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sodium Salicylate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Salicylic Acid	0.88

2. This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

21
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F. No.35011/748/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 3 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Drugs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/966/AM-16/DES-3/1340 dated the 18/12/15 vide which application from M/s Hetero Drugs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Esomeprazole magnesium dihydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	5-methoxy-2-[[[(4-methoxy-3,5-dimethylpyridin-2-yl) methyl] thio]-1H-benzimidazole	1.22kg
2	Vanadyl acetyl acetate	0.0122kg
3	(S)-(1)1,1-bi-2-naphthol	1.38kg
4	Acetone	6.11kg
5	Methanol	2.07kg
6	Methylene chloride	6.22kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

21
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F. No.35011/838/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 14 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/964/AM-16/DES-3/1482 dated the 12/1/16 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Levetiracetam**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	S(+)-2-amino butyramide hydrochloride	0.95kg
2	Methylene chloride	2.52kg
3	Acetone	0.60kg
4	Potassium hydroxide flakes	1.15kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/838/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 14 March, 2016

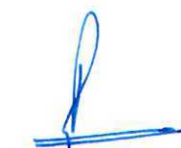
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/965/AM-16/DES-3/1481 dated the 12/1/16 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Candesartan Cilexetil**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	1-(cyclohexyloxycarbonyloxy) ethyl-2-ethoxy-1-[[2-(N-Triphenylmethyl tetrazole-5-YL)biphenyl-4-YL]methyl]benzimidazole-7-carboxylate	1.67kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/765/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 3 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1100/AM-16/DES-3/1338 dated the 18/12/15 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Emtricitabine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	4-amino-5-fluoro-1-[(2R,5S)-2-(hydroxyl methyl)-1,3-oxathinolan-5-yl]-2-(1H)-pyrimidinone Hcl	1.275kg
2.	Methanol	0.30kg
3.	Isopropyl alcohol	1.20kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/754/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 8 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Synergene Active Ingredients Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No.01/82/50/1131/AM-16/DES-3/1299 dated the 16/12/15 vide which application from M/s Synergene Active Ingredients Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Losartan Potassium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	4-bromo methyl-2-cyanobiphenyl (or) 2-cyano-4-bromomethylbiphenyl	0.80kg
2	2-butyl-4-chloro-5-formyl imidazole	0.50kg
3	Sodium borohydride	0.048kg
4	Sodium hydroxide	0.189kg
5	Methanol	1.44kg
6	Toluene	0.86kg
7	Caustic soda flakes	0.247kg
8	Sodium nitrile	0.087kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/748/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 3 March, 2016

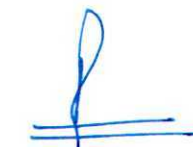
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Drugs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1106/AM-16/DES-3/1330 dated the 18/12/15 vide which application from M/s Hetero Drugs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Entecavir Monohydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	6-(benzyloxy)-9-(1S,3R,4S)-4-(benzyloxy)-3-(benzyloxymethyl)-2-methylenecyclopentyl)-N-((4-methoxyphenyl) diphenylmethyl)-9H-purin-2-amine	3.856kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

21
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F. No.35011/838/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 14 March, 2016

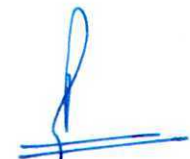
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1111/AM-16/DES-3/1513 dated the 12/1/16 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Valsartan**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	L-Valine	0.708kg
2	Methanol	4.28kg
3	4-bromo methyl-2-cyano biphenyl	0.856kg
4	Dimethyl formamide	1.88kg
5	Sodium azide	0.93kg
6	Diisopropyl ether	2.31kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/838/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 14 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1112/AM-16/DES-3/1560 dated the 15/1/16 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Paclitaxel**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Beccatin-III	1.50kg
2	(4S,5R)-3-tert. Butoxycarbonyl-2,2-dimethyl4-(4-phenyl)-5-oxazolidine carboxylic acid	1.12kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

21
293

F. No.35011/838/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 14 March, 2016

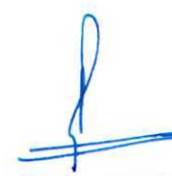
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1113/AM-16/DES-3/1576 dated the 12/1/16 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Bicalutamide**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	4-amino-2-trifluoro methyl benzonitrile	0.533kg
2	Thionyl chloride	0.43kg
3	Methacrylic acid	0.35kg
4	Dimethyl formamide	0.45kg
5	Toluene	0.25kg
6	Diisopropyl ether	0.73kg
7	Methylene chloride	1.36kg
8	Acetone	1.27kg
9	Acetic acid	1.81kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/838/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 15 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1118/AM-16/DES-3/1500 dated the 12/1/16 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Darunavir Amorphous**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	[1(S)-benzyl-2(S),3-epoxypropyl]-carbamic acid tert. Butyl ester	0.854kg
2	Iso butyl amine	0.854kg
3	1-(((3R,3AS,6AR)-hexahydrofuro[2,3-B]furan-3-yloxy)carbonyl)oxy)pyrrolidine-2,5-dione	0.598kg
4	2-methyl-2-butanol	5.20kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/765/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 3 March, 2016

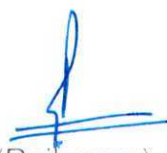
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1121/AM-16/DES-3/1344 dated the 18/12/15 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Dolutegravir sodium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Dimethyl oxalate	2.33kg
2	Lithium hydroxide	3.32kg
3	(3R)-3-amino butanol	0.495kg
4	Methyl-4-methoxy aceto acetate	2.873kg
5	Methane sulphonic acid	0.23kg
6	2,4-difluoro benzylamine	0.47kg
7	Lithium bromide	0.37kg
8	acetonitrile	3.33kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/425/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Malladi Drugs & Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/331/AM-16/DES-3/499 dated the 08/07/15 vide which application from M/s. Malladi Drugs & Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Rac-Cis-4-Methyl-5-Penyl-2-Oxazolidinone (Racemic Oxazolidinone)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Propiophenone	2.44
2.	Diethyl Carbonate	1.00
3.	Toluene	7.89
4.	Iso Propyl Alcohol	1.91
5.	Heptane	2.71
6.	Acetone	0.47
7.	Causticsoda	0.48

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

345

F. No.35011/214/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Malladi Drugs & Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1307/AM-15/DES-3/1391 dated the 11/03/15 vide which application from M/s. Malladi Drugs & Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(4S,5R)-(-)-4-Methyl-5-Phenyl-2-Oxazolidinone (Chiral Oxazolidinone)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Propiophenone	5.98
2.	Diethyl Carbonate	0.95
3.	Toluene	8.90
4.	Iso Propyl Alcohol	11.22
5.	Heptane	6.82
6.	Methyl Isobutyl Ketone	3.11
7.	Acetone	3.56
8.	Causticsoda	3.11

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/838/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 14 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1313/AM-16/DES-3/1683 dated the 19/2/16 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **(1S,4R)-4-amino-2-cyclopentene-1-methanol hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	2-azabicyclo(2.2.1)hept-5-ene-3-one (Vincelactam)	2.10kg
2	Di.tert.butyl dicarbonate	4.21kg
3	Sodium borohydride	0.34kg
4	Tetrahydrofuran	1.70kg
5	Toluene	2.65kg
6	Methanol	0.65kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

2)
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F. No.35011/838/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 15 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1118/AM-16/DES-3/1500 dated the 12/1/16 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Darunavir Amorphous**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	[1(S)-benzyl-2(S),3-epoxypropyl]-carbamic acid tert. Butyl ester	0.854kg
2	Iso butyl amine	0.854kg
3	1-({[(3R,3AS,6AR)-hexahydrofuro[2,3-B]furan-3-yloxy]carbonyl}oxy)pyrrolidine-2,5-dione	0.598kg
4	2-methyl-2-butanol	5.20kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/660/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 12 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Porus Labs Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/871/AM-16/DES-3/900 dated the 8/9/15 vide which application from M/s Porus Labs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of SMKT:(S)-1-{{1-{{3-[2(E)-(7-chloro2quinolinyl)ethenyl]Phenyl}}-3[2-(1-hydroxy-1-methyl ethyl) Phenyl]-1-propanol. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

We may therefore inform DGFT that both import and export products are one and the same chemical compounds and the firm has not given COA of imported item from foreign supplier and the export product to show that some manufacturing activity is involved.

NC may take a final view.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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382 384

F. No.35011/127/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Granules India Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1338/AM-15/DES-3/1277 dated the 04/03/15 vide which application from M/s. Granules India Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Compresso GEM 70 (Gemfibrozil Granules DC 70%)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Gemfibrozil	0.707
2.	Starch Pregelatinised	0.083
3.	Maize Starch	0.1485
4.	Sodium Starch Glycollate	0.030
5.	Povidone K-30	0.027
6.	Sodium Lauryl Sulphate	0.0015
7.	Stearic Acid	0.010

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/453/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Morepen Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/374/AM-16/DES-3/489 dated the 08/07/15 vide which application from M/s. Morepen Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Montelukast Sodium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(S)-(E)-2-[2-[3-(7-chloro-2-quinolinyl)-ethenylphenyl]-3-hydroxypropyl]-phenyl]-2-propanol	1.24
2.	Methanol	2.325
3.	N,N-Diisopropylethylamine	0.300
4.	Tetrahydrofuran	3.15
5.	Acetonitrile	2.95
6.	2-[1-(Mercaptomethyl)Cyclopropyl] 1,1-Cyclopropane Dimethanol	0.40

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

21
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F. No.35011/664/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 15 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Aktinos Pharma Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/872/AM-16/DES-3/872 dated the 2/9/15 vide which application from M/s Aktinos Pharma Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of (4R-CIS)-dimethylethyl—6-(2-aminomethyl-2,2-dimethyl-1,3-dioxane-4-acetate (amino ketal). This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	(4R-CIS)-dimethylethyl—6-(cyanomethyl-2,2-dimethyl-1,3-dioxane-4-acetate	1.079kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/838/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 14 March, 2016

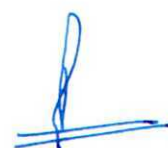
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1120/AM-16/DES-3/1480 dated the 12/1/16 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Gemcitabine HCL**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	2-deoxy-2,2-difluoro-D-erythro-penta-furanous-1-ulose-3,5-dibenzoate	5.14kg
2	Trimethyl silyl trifluoro methane sulphonate	8.358kg
3	Methane sulfonyl chloride	2.89kg
4	Sodium dihydro-bis-(2-methoxyethoxy) aluminium hydride	3.05kg
5	Trimethyl silyl chloride	0.72kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/179/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Virupaksha Organics Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/19+49/AM-16/DES-3/37,25(1) dated the 11/06/15 vide which application from M/s. Virupaksha Organics Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sofosbuvir**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
✓ 1.	2'-Deoxy-2'-Fluoro-2'-c-Methyluridine	0.90
✓ 2.	N-[(S)-(2,3,4,5,6-Pentafluorophenoxy)Phenoxyphosphinyl]-L-Alanine 1-Methylethyl Ester	1.92
✗ 3.	Di Chloro Methane	✗ 1.20
✗ 4.	Tetra hydro Furan	✗ 5.335

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/668/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 19 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Covalent Labs Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/825/AM-16/DES-3/871 dated the 2/9/15 vide which application from M/s Covalent Labs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Cefuroxime Axetil DC Grade. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	7-ACA	0.571kg
2.	Chlorosulphonyl Isocynade	0.353kg
3.	SMIA	0.457kg
4.	Dimethyl Acetamide	2.897kg
5.	Acetone	4.125kg
6.	Methanol	1.876kg
7.	Activated Carbon	0.074kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/643/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 1 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1049/AM-16/DES-3/1347 dated the 18/12/15 vide which application from M/s. Dhanuka Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Cefuroxime Axetil Amorphous Stearic acid coated 15% powder. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	D-7ACA (Desacetyl-7-amino cephalosporanic acid)	0.118kg
2.	Phosphorous penta chloride	0.123kg
3.	(Z)-2-Methoxy imino-(Furyl-2-yl)Acetic acid ammonium salt.	0.110kg
4.	Methanol	0.491kg
5.	Methylene chloride	0.413kg
6.	Chlorosulphonyl isocyanate	0.0832kg
7.	Acetone	0.283kg
8.	1,1,3,3,Tetra Methyl Guanidine	0.0337kg
9.	N,N Dimethyl Acetamide	0.314kg
10.	Ethyl Acetate	0.296kg
11.	Stearic acid	0.843kg
12.	Activated Carbon	0.016kg
13.	1-Acetoxyethyl Bromide	0.0923kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/224/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/501/AM-16/DES-3/583 dated the 13/07/15 vide which application from M/s. Dhanuka Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Tan-Endo Powder**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Potassium Pen G (First Crystal)	1.089
2.	Dimethylformamide	4.685
3.	Triethylamine	0.279
4.	Trimethyl Phosphite	0.342
5.	Methylene Chloride	2.783
6.	Acetone	2.525
7.	Para Nitro Benzyl Bromide	0.632
8.	Toluene	0.852

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/643/2015-PI(Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

427

Udyog Bhawan, New Delhi,
Dated the January, 2016

Office Memorandum

Subject:- Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14 Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00615/AM-16/DES-3/789 dated the 10/08/2015 vide which application from M/s Dhanuka Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of CEFUROXIME AXETIL AMORPHOUS USP/BP/IP/JP powder. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14:-

S. No.	Import Item	Qty. Recommended for 1 kg Export
1.	D-7ACA(Deacetyl-7-aminocephalosporanic acid)	0.752 kg
2.	(Z)-2-Methoxyimino-2-(furyl-2-yl) acetic acid ammonium salt (SMIA)	0.70 kg
3.	Phosphorous Pentachloride(PC15)	0.784 kg
4.	Methanol	3.05 kg
5.	Methylene Chloride	2.87 kg
6.	Chlorosulphonylisocyanate(CSI)	0.53 kg
7.	Acetone	1.75 kg
8.	Tetra Methyl Guanidine	0.215 kg
9.	N,N Dimethyl Acetamide (DMAC)	1.94 kg
10.	Ethyl Acetate	1.84 kg
11.	1-Acetoxyethylbromide(AEB)	0.59 kg
12.	Activated Carbon	0.100 kg

(Raj Kumar)
Under Secretary to the Government of India
Phone:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/303/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Disto Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/36/AM-15/DES-3/77 dated the 08/05/14 vide which application from M/s. Disto Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Orlistat Pellets 60%**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Orlistat	0.606

This issues with the approval of Director (Cost).

(Barnali Khastgir)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/683/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 1 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Indo Phyto Chemicals Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/868/AM-16/DES-3/869 dated the 2/9/15 vide which application from M/s Indo Phyto Chemicals Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Norethisterone Bulk Drug. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	Lactone(D)	1.343kg
2.	Chloroket,(2-(3-chloropropyl)-2,5,5-trimethyl-1,3-Dioxane	1.247kg
3.	Tetrahydrofuran	5.25kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/689/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the 1 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Dr. Reddys Laboratories Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/01363/AM-15/DES-3/1028 dated the 28/10/15 vide which application from M/s. Dr. Reddys Laboratories Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of Ramipril. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	(S,S,S)-2-Azabicyclo-[3,3,0] Octane-3-Carboxylic Acid Benzyl Ester Hydrochloride	0.83kg
2.	N-[1-(S)-Ethoxy Carbonyl-3-Phenyl Propyl]-L-Alanine	0.843kg
3.	Methylene Chloride	3.285kg
4.	Acetone	4.215kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

448 450

F. No.35011/838/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 14 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1112/AM-16/DES-3/1560 dated the 15/1/16 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Paclitaxel**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Beccatin-III	1.50kg
2	(4S,5R)-3-tert. Butoxycarbonyl-2,2-dimethyl-4-(4-phenyl)-5-oxazolidine carboxylic acid	1.12kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/439/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Fresenius Kabi Oncology Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/311/AM-16/DES-3/612 dated the 15/07/15 vide which application from M/s. Fresenius Kabi Oncology Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Carboplatin Injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	<u>For Export of 1 No. Injection.</u>			
		600mg/60ml	450mg/45ml	150mg/15ml	50mg/5ml
1.	Platinum (Sponge Powder)	0.45675gm	0.34256gm	0.1142gm	0.0381gm
2.	1,1-Cyclobutane Dicarboxylic Acid	0.306gm	0.2295gm	0.0765gm	0.0255gm
3.	Glass Bottles/vials	Relevant, As per packing policy.			
4.	Rubber Stoppers				
5.	Flip off Aluminium Seals				

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/692/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 26 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Honour Lab Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/958/AM-16/DES-3/1006 dated the 27/10/16 vide which application from M/s Honour Lab Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Magnesium Tertiary Butoxide. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	Magnesium turnings	0.283kg
2.	Tertiary butyl alcohol	1.75kg
3.	Methanol	1.00kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO), Udyog Bhawan, New Delhi

458

F. No.35011/692/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 26 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Honour Lab Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/953/AM-16/DES-3/1021 dated the 28/10/15 vide which application from M/s Honour Lab Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of 4-Chloro-2-trifluoro acetyl aniline hydrochloride hydrate. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	p-Chloroaniline	0.626kg
2.	Pivaloyl chloride	0.652kg
3.	Ethyl trifluoro acetate	0.681kg
4.	n-Butyl chloride	1.133kg
5.	Lithium metal	0.168kg
6.	Methyl tertiary butyl ether	2.45kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO), Udyog Bhawan, New Delhi

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F. No.35011/692/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 26 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Honour Lab Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/822/AM-16/DES-3/1026 dated the 28/10/15 vide which application from M/s Honour Lab Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Isopropyl((S)-(Perfluorophenoxy)(Phenoxy)Phosphoryl)-L-Alaninate. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	L-alanine isopropyl Ester Hydrochloride	0.74kg
2.	Phenyl dichloro phosphate	0.931kg
3.	Triethyl amine	0.80kg
4.	Pentafluorophenol	0.77kg
5.	Diisopropyl ether	0.74kg
6.	Acetonitrile	5.30kg
7.	n-Hexane	0.074kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO), Udyog Bhawan, New Delhi

F. No.35011/838/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 14 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1112/AM-16/DES-3/1560 dated the 15/1/16 vide which application from M/s Hetero Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Paclitaxel**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Beccatin-III	1.50kg
2	(4S,5R)-3-tert. Butoxycarbonyl-2,2-dimethyl-4-(4-phenyl)-5-oxazolidine carboxylic acid	1.12kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

B-011, B-12,

21/AM-16
B-09
B-10

Case No.:66/36/82-ALC1/2006	Party Name:DSM ANTI- INFECTIVES INDIA LTD	Meet No/Date:44/82- ALC1/2006 14.02.2007	Status:Case Approved
HQ File :01/82/050/01066/AM07/	RLA File :22/24/040/00258/AM07/	Lic.No/Date:2210006081 28.09.2006	Defer Date:
Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No. 35011/165/2006-PI-III dated 12.2.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is less.			
46 Export product Amoxycillin Trihydrate enzymatic route-----1kg Import items 1. Pencillin G Pot. 1st crystal-----1.664 BOU/kg 2. D(-) para hydroxy phenyl glycine methyl ester-----0.608kg 3. Oxilasa enzyme-----5.0gm 4. Penicillin G Amidase enzyme-----0.852gm 5. Methanol-----0.0215kg 6. Butyl Acetate-----0.122kg 7. Boric Acid-----0.032kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:28/46/82-
ALC4/2011

Party Name:DSM ANTI-
INFECTIVES INDIA LTD

Meet No/Date:46/82-
ALC4/2011
14.02.2012

Status:Case
Approved

HQ File
:01/82/050/01244/AM12/

RLA File
:22/24/040/00071/AM12/

Lic.No/Date:2210012378 Defer Date:
29.12.2011

Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 40/82 dated 4.1.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower -

Export product	Exp Qty	Sl.No.	Import items	Qty. allowed
Ampicillin Trihydrate through 6-APA through Enzyme Route	1 Kg.	1.	6-Amino Pencillanice Acid	0.596 kg
		2.	Oxilase (HL) spherical balls in suspension of brown colour	5.25 gram
		3.	D(-) Alpha Phenyl Glycine Base Colourless to Greyishwhite Crystalline Powder	0.417 kg
		4.	Methanol Transparent	0.400 kg

Case No.:66/36/82-ALC1/2006	Party Name:DSM ANTI- INFECTIVES INDIA LTD	Meet No/Date:44/82- ALC1/2006 14.02.2007	Status:Case Approved
HQ File :01/82/050/01066/AM07/	RLA File :22/24/040/00258/AM07/	Lic.No/Date:2210006081 28.09.2006	Defer Date:
Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No. 35011/165/2006-PI-III dated 12.2.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is less.			
46 Export product Amoxycillin Trihydrate enzymatic route-----1kg Import items 1. Pencillin G Pot. 1st crystal-----1.664 BOU/kg 2. D(-) para hydroxy phenyl glycine methyl ester-----0.608kg 3. Oxilasa enzyme-----5.0gm 4. Penicillin G Amidase enzyme-----0.852gm 5. Methanol-----0.0215kg 6. Butyl Acetate-----0.122kg 7. Boric Acid-----0.032kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			